SHRI BHUPESH GUPTA: Therefore I say that this motion should be included. Let the Government come out with a motion of its own if it likes to justify its conduct but let us have an opportunity to examine how the emergency measures are being administered in the country in the different walks of life, what abuses are taking place, whether really for building up defence you need extraordinary measures like the emergency powers or we can carry on the task under the normal provisions of the Constitution. These are matters of fundamental importances and should be discussed in the House.

Shri Satya Narayan Sinha: The hon. Member, I think, already has had his say. So far as we are concerned, we have not received any such notice about it.

SHRI BHUPESH GUPTA: We have given.

Shri Satya Narayan Sinha: You might have given. You have not given to us. You might have given to the Secretariat. It takes some time. It has not reached us so far.

THE DEPUTY CHAIRMAN: I am told that it has been admitted only to-day . . .

SHRI BHUPESH GUPTA: I am very glad. He is right.

THE DEPUTY CHAIRMAN: It will be looked into.

SHRI BHUPESH GUPTA: I am very sorry that he has not received it but Madam, I would request him through you that this whole question should be seriously discussed in the House in the light of the very many criticisms that have been made about the continuance.

THE DEPUTY CHAIRMAN: It has been admitted by the Chairman and it will come in due course

SHRI MULKA GOVINDA REDDY (Mysore): Madam, last week the Minister for Parliamentary Affairs gave us an assurance that time will be found during next week for discussing the food situation and the sugar situation but no mention has been made now by the Minister.

SHRI SATYA NARAYAN SINHA: The Food Debate will be taken up on the 9th. That is the date we have fixed for it.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2-30.

The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) in the Chair.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1962—continued.

SHRI AKBAR ALI KHAN: Mr. Vice-Chairman, when we adjourned for lunch, I was explaining that so far as I could understand, the object of the measure brought forward by my hon, friend, Shri M. P. Bhargava, is that public attention should be focussed on the question of the return of financial statements, that these statements are not at all according to facts and that this provision of law makes honest people submit statements which are incorrect, and therefore, we have to think of ways and means of dealing with this problem, at the same time keeping in mind the fact that there should not be absolute licence and freedom to spend any amount, because that will also hurt our democracy. I am sure my hon. friend, while replying to the debate, will clear up this issue, because the fact that he has asked only for some

While discussing this question, Mr. Vice-Chairman, certain general issues have been brought in. Although the purpose of the Bill is a limited one. the question came in of the policies of parties. The question was also brought in that though there were days when even a lamp post could be got elected on the ticket of a party, according to Mr. Bhupesh Gupta, even the Qutab cannot be got elected these days leave aside lamp posts. So, these discussions seem to show that there is some confusion in the minds of hon. Members while discussing this matter, I may be permitted to say so. It is true that during our freedom struggle, the one sacred idea during that struggle was to get rid of the foreigner and the foreign rule. Obviously, as the Congress had achieved that freedom, there was unbounded sympathy and consideration for the Congress.

But now the situation is entirely different and I have no doubt that parties now should have very clear and definite policies. That is number one. The second thing required is the implementation of those policies, and thirdly, according to the changing circumstances of the time, these policies also should undergo changes. Unless these things are there, I don't think any party or any person can stand the test and the public, voters, will not return him unless his party is very clear about these things. · The Congress has accepted the challenge of the time and has taken into its hands the question of removal of poverty. The Congress has into its hands the task of doing away with all the miseries of ignorance and poverty. The Congress has taken into ats hands the question of illiteracy and many other questions Now, obviously, there will be clashes. With the best of intentions, the Congress thinks that as poverty is abominable and dreadful, we must move with the greatest possible speed. Our friends of the Swatantra Party also with the best of intentions, say: "No. We must go

slow. You are going too fast." And our friends from the Communist side say, "No matter what means you adopt, you go with the greatest speed, irrespective of the methods you adopt."

So, in this difficult situation, Vice-Chairman, we have to through. So these factors are not limited only to the question of what amounts are to be spent and what amounts are not to be spent. These are the challenges, I entirely admit. I am not one of those who say that there are no black sheep in all the There are people who do not stand up to the test and they have fallen down and any ruling party will have this kind of difficulties. But I want to emphasise that justice is of course, the supreme consideration and justice requires the elimination of corruption, the elimination of favouritism, the elimination of all those factors which go against justice.

Another factor which it is absolutely necessary to be kept in mind is that it is not enough if we have only a clear and definite policy, but its implementaion is also equally important. And in this respect, I feel, Mr. Vice-Chairman, that we are failing on both sides, on the side of the non-officials and on the side of the officials. On the side of non-officials we think that everything is clear, that the people know for what the Congress or any other party stands and we are very much complacent and we do not take the trouble to go to the people and explain to them our policy, explain to them our work and thus create confidence in them. And then, on the side of the officials, there is the lack of a sense of urgency. Our officers, even at the highest rank, move as if they were living in the time of the Britishers. They do not appreciate how fast we have to go, and a problem that should take half-an-hour they take weeks to solve, going in the same complacent way. These are the problems which our parties have to face have to stand this test. If they are to face these challenges, they should have definite policies and they will [Shri Akbar Ali Khan.]

have to implement those policies with honesty and integrity and with every possible effort so that no misgiving is created in the minds of the public. And as it is generally said, no question of "licence-permit" should influence the people in taking any decisions.

These are the things which every party will have to face and only those parties which stand by their policies and implement them will be returned by the voters. The people will not take the matter lightly. I entirey agree that in order to win the confidence of the people, in addition to tightening up of our election procedure, we have also to see that our moral stature, our intellectual stature and the stature of our service to the people, are also kept up as high as they were kept up in the days of the freedom struggle.

With these words, Mr. Vice-Chairman, I give my qualified support to the motion, qualified in the sense that I hope the hon. Member will clear up the point as to whether he wants to delete the provision entirely or not. If it is entire deletion, then I do not entirely agree with him. I do agree with him that on this question the opinion of the public should be elicited, views have to be entertained and then, ultimately, this august House and the other House will come to the right conclusion. Thank you.

DAHYABHAI V. PATEL (Gujarat): Mr. Vice-Chairman, I think our hon, friend, Mr. Bhargava, has done a distinct service by tabling this motion for it gives this House an opportunity to express its views and to point out the way the country been drifting since independence. As was rightly pointed out by my friend, Mr. Bhupesh Gupta, when we began, it was the high criterion of sacrifice and service that influenced the voters in the elections, but after fifteen years of power and the same party being in power, things have changed and for this the party in power must take its

full share of responsibility, particularly for not agreeing to the united demand of all opposition parties that limited companies should be prohibited from making donations to political parties. I am aware that there are honourable exceptions on the side also, people who feel that way. but the party as a whole voted for itself to be in power with the help of money. That let the cat out of the bag. The hon. Shri Jairamdas Daulatram pointed out the things as they were how they were when we startted with these elections and, I think. he gave us a mild warning pointing out the threats and how things are moving today. I do not know whether, in the opinions that we will get because the motion is for circulation of the Bill for eliciting opinion, we would be able to get a correct picture of what the people fee! or get only a picture of what the Chief Ministers feel.

Sir, I am sorry I have to repeat the oft-repeated example but that is the way the Prime Minister goes on praising again and again. I refer to State of Punjab. One election the petition against the Chief Minister of the Punjab was not heard at all till the term of the Assembly was nearly over and the second election petition has not so far been taken up even after two years have passed by Is this how elections are going to be conducted? Is this the way you build up confidence in the people? Is this the way of having free and fair elections? I do not know whether will get the opinions of the very same people who are responsible for this state of affairs? Surely, an election petition is a thing that can be disposed of very very quickly but in Punjab everything is suited to the person about whom there are so many complaints and when the complaints are to be investigated, there is a long preface of certificates by the Prime Minister given to that very person. What hope there is for democracy. what hope there is for justice in such circumstances, I leave it to this1601 Representation of the

august House and the people of this country to judge.

In this world, as all religions particularly in our country, point out there is always a tug of war between the forces of the good, what we may call the moral values, and the forces of evil, what may be called between the Devil and the Lord, we may call it Khuda and the Shaitan. This tug of war has been going on for generations Under Mahatma Gandhi's leadership this country was trained to look to the moral values, sacrifices and what is intrinsically good. Under his leadership and guidance we have enshrined in our Constitution this fact and our motto is Satyameva Jayate. With deep humility, may I ask, where is satya today? Do we bave satya in Parliament? Do we not have repeated instances of Ministers giving utterly false replies without any remedy to the Parliament to ask why such replies are given? Where is our dharma going, may I ask? It is necessary . . .

SHRI AKBAR ALI KHAN: You will agree, S'r, that Members also make such remarks.

SHRI DAHYABHAI V. PATEL: do not dispute it but, unfortunately or fortunately. Members are not in authority and the only thing that they can do is to raise their voice and point out this but those in authority should not give up this principle and belief in satya but should set up an example. Then they would get better support of the House and then it would be difficult for any one not to disregard that high principle. But when people in power and with such a big majority ignore this, how can they blame the others who are handful? I am not defending them and I do not believe in defending untruth under any circumstances. I stand for truth every time but I am pointing out that there is such a large number in authority who persist in using untruth as a means of misleading people, misguiding the

country, it does not lie in their mouth to blame people who have to do so and who do not have all these. I do not justify it; it is wrong on all sides but it is much more wrong when it is done by people in authority, by people who have so much behind them.

When this Bill comes back with the opinion of the people. I hope it will not come back only with the opinions of the Chief Ministers. I do not know whether we are going to get nonofficial opinions also side by side with the opinions that we will get from the State Governments. We should try to make an effort to get non-official opinion, from the universities independent bodies and even from people who conduct business and commerce and industry. I know that the opinion of the people in business commerce and industry is going to be influenced by the Government because even though they have money, they have to stand in a queue and perform arti before the Ministers and their officers for licences. They cannot do a thing today without a licence and if they displease the Ministers, they will have to shut their shop, incur loss and then they will come in for criticism both from their shareholders and from the Government. Who in business is prepared to take that risk today? So, people in business and people who have got large stakes will only say what Government wants them to say. Therefore, I am inclined to feel that opinion on this subject would be freely available from Bar Associations, universities and independent bodies who have not necessarily got much to do with Government. Is the purpose of this eliciting of opinion going to be getting opinion from such people also? Perhaps this would give us some means for making up our minds when the measure comes up for discussion again before the House.

There are the forces working in this world of money; equally true, there are forces of violence and today the forces of murder, of hate, of violence, have been sugarcoated in the

Thank you.

[Shri Dahyabhai V. Patel.]

language of democracy. We have seen how they have worked in many places all over the world. I hope the purpose of the sympathy that is expressed for the democratic forces, for free elections is not going to be allowed to be misused by such forces but that this country, this liament—May God grant light to it-would see the true path that Father of the Nation gave us and when this comes up for reconsideration with the opinions for which it is being circulated, we will have something to think about and the country and the Parliament would have thought about it on those lines.

Shri N. M. LINGAM: Mr. Vice-Chairman, Sir, I welcome this opportunity provided by the introduction of this motion for a general discussion on election procedure in the country. It is true that the motion merely seeks to elicit public opinion with regard to the proposal for deleting the provisions in the Representation of the People Act requiring filing of election expenses. In the course of the discussion, Sir, very many vital issues with regard to elections generally have been raised. It is true also that some of the observations made have vital links with the motion before House.

Sir the House will recall that we have been through three general elections successfully with adult suffrage. That is a great credit to any country, and especially to a country like India where nearly 20 million people went to the polls. We rightly say that we are the lagest democracy in the world today but on a review of the three general elections that have taken place in the past we find certain trends working in the country. One is that the electorate is getting more and more educated. do not refer to the spread of education in schools and universities covering more and more people in the country. I refer to the political education,

thanks to the increase in the number of periodicals, dailies and other media of mass contact. So with forces working for dissemination of information on an ever increasing scale the individual is becoming more and more aware today of the issues on which he is called upon to decide. That is a very welcome trend indeed.

Then Sir, the population of the country is also increasing. We growing at the rate of 2½ per cent. per with the result that the strength of the electorate in every constituency is increasing. For instance, the strength of the Lok Sabha being fixed at 500 under the Constitution, the number of voters in each constituency goes on increasing every five years. In 1952, if I remember right the average voting strength in a parliamentary constituency was of the order of 3½ to 4 lakhs. Now, it has risen to more than five lakhs. At this rate unless we change the total strength of the Lok Sabha the electoral strength of a parliamentary constituency after ten or sifteen years would be one and a half times nearly of the present strength. So this question is also contributing to the general problem of conducting elections on a vast scale. Even as things were in the beginning that is, 1952, when we first plunged into general elections, our constituencies were probably the biggest in the whole world taking all the countries in the world into account. The United Kingdom has a population of 50 millions and only one legislature and the strength of their Parliament -Mother of Parliaments-is more than 600; that is to say, the parliamentary constituency in the UK is smaller than even the Assembly constituency in India. That is the position, whereas in our own country it is five times the strength of a parliamentary constituency in the U.K.

[THE DEPUTY CHAIRMAN in the Chair]

Now, take the world picture as a whole. If you take into account the developing countries the only stable democracy is to be found in India only. In other places we have democracies called under various names: guided democracy in one place, basic democracy in another and people's democracy in a third set of countries and so on. Full freedom and democratic practice is to be found only in our own country. And since this is a copy of the practice followed in the advanced democracies of the world, it is useful to compare the election procedures in the advanced democracies and those in our own country. And the very fundamental difference that strikes one when we compare the election procedures in the two sets of countries is that educationally we are backward and secondly strength of our constituencies is very large many times larger than that in the West. But as I said, we are trying to catch up with the West in the matter of education of the electorate and it will not be very long before we can say that our electorate is fully educated. It is with regard to the strength of constituency that the House and the country is concerned.

## 3 P.M.

Madam much has been said about the power of money in influencing elections. I shall come to that aspect a little later. It does play a very important role in the conduct of elec-Quite today. apart money-money in the sense that it is used to buy voters—what is the extent of resources necessary to organise an election campaign in a constituency of the size of a parliamentary constituency in India? If you have to appoint agents, if you have to contact voters in the entire constituency, if you have to make the other arrangements necessary for a successful election campaign, the cost would be beyond the means of an ordinary middle-class man and this expenditure for organising an election campaign is on the increase, that is to say, if decent people fight elections and if they do not resort to any malpractices just to organise the elections, just to come into contact with the people, they require expenditure which would be far beyond their means. That is the prospect we face today. Now, in addition to such a situation, one has to face formidable opponents backed by money and there is a lot of unaccounted money, not to speak of anything else. At present there is a lot of unaccounted money in the country which according to Prof. Shenoy runs to the tune of Rs. 700 crores. When one contemplates such a prospect, it is easy to see that either money wins or people without means cannot stand for elections. It means two things. So, that is the prospect.

It is this prospect that is leading the country to all kinds of evils. Well-meaning people come forward to take part in general elections in the country and participate in the democratic processes by which the country is governed, but then they are difficulties. against insurmountable The organised parties naturally about collecting funds because they cannot set up only the monied class of people for elections. It is in this context that companies are also allowed to contribute to the election funds of parties. I do not defend the practice. It is the state of things obtaining in the country today. In such a state of affairs, when money is sought from all sources, money is not given freely. It is not given from altruistic motives. The giver expects thing in return and there is a chain reaction. Standards fall and what is called corruption becomes rampant and affects all layers of the society. We cannot shut our eyes to this state of affairs. And elections are costly when our constituencies are big. Elections become beyond the means of the decent citizen. And when he relies on parties for collection of funds from outside, such a state of affairs will necessarily ensue and when the very process by which we try to lay the foundations of a democratic apparatus in the country is vitiated by this practice, then it is no wonder that corruption affects all departments of life in the country.

[Shri N. M. Lingam.]

So, I feel it is time that Government reviewed the entire election procedure not merely this question of deleting the clauses requiring the filing of election expenses in the Representation of the People Act. I do not know what the thinking of the Government is on the question, but if they have gone through the ports of the Election Commission after the last two general elections and if they have seen the after effects of the general elections, the happenings during the elections themselves, they will realise-and I have no doubt that they have realised it already-that the trends that are manifesting themselves are not healthy, are not conducive to the proper growth of democracy in the country.

But then, how is one to reduce the power of money in influencing elections? Previous speakers have said and, in particular, Mr. Bhupesh Gupta has said that a day should come when the ordinary citizen, the peasant, the artisan, the common man should be able to sit as an hon. Member in this House representing the vast majority of people in the country. That may be a distant ideal and there may be differing views on this question but then we are primarily concerned here with the problem of eliminating corrupt practices engendered by the rising cost of elections and the growing electorate. He was visualising state of society where inequalities would have been reduced to the min:mum and in such a society everybody would have equal opportunities spend or not to spend. But then. democracy will not flourish by merely levelling down a society to a low level. The House will recall in this connection, the famous observations of the then President of the Constituent Assembly, the late Dr. Rajendra Prasad, when he said at the conclu-. sion of the labours of the Constituent .Assembly that he had two regrets. .One was, he trembled to envisage a situation where because of adult suffrage a set of fools sitting in the

highest forum of the land frame laws to be interpreted by a set of most brilliant judges sitting in the Supreme Court. That is an extreme position. We want democracy to be of a very high order and at the same time we want the process through which such a democracy is established to be pure and wholesome. I feel that the time has come for the Government to set about thinking seriously how best to bring about such an election procedure. Unless Government takes the initiative 1tself or gives a direction to the Election Commission to go about this business it will be too late before the which are fast apnext elections proaching. As I said, the problem is snowballing after every election. Now, with regard to the motion before the House. it is extremely limited in scope. If the intention of the mover is to see that there is absolutely no obligation on the part of anybody to file a return of election expenses, which, in other words, would mean that the sky is the limit for getting a seat in Parliament or in the local legislature, I do not think that people would agree with such a prospect. It gives the power to unscrupulous men, men who have made money by means fair or foul to fight the elections and not be accountable for the way in which they won the election. I do not say thereby that the existence of this provision in the present Act is a check on the tendency to spend money freely and buy votes or to indulge in corrupt practices in elections. There is no simple solution to a matter like this. I feel very tempted to say that one of the methods to circumvent or rather to solve the problem is to resort to indirect election to Parliament. But I would not hazard that suggestion before this august House because our pride has been that ours is the largest democracy, that the highest forum in the land is directly elected by millions of people. So, one hesttates to compromise with this cess by which representatives have been sent directly by millions of voters all over the land. But that does not mean that the problem could be shelved or that we should rest satisfied that there is no solution to the problem. It is more than collecting money from individuals and companies. It affects the entire fabric of vast masses of the people, in fact every adult in the land and, as I said, it has repercussions on other departments of life in the country. is the duty of the Government to see that our election procedures give rise to the least abuses and that the processes by which our representatives are elected are above criticism and above reproach. That calls for the best genius of the Indian people to evolve the pattern suited to our coun-We need not imitate the practices in the West in every detail in this matter. Ours is largely a copy of the practice that is followed in Westminster in this respect, but the conditions under which we function being different, it is up to us to vastly evolve a system which would ensure that not only the election expenses are kept at a minimum, but also that proper and intelligent people are returned to the legislatures of the country. So I would request the hon. Minister who is representing Government here to realise that the matter before the House is not so simple as it looks. That is a very very small part of the election procedure, this, obligation to file the election expenses or not to file it. Many more vital questions are involved and their solution brooks no delay.

Now, the view has been aired here that once the curb is removed, there will be a tendency to indulge in greater abuses, and however defective in its effect the curb may be, it does act as a restraint on election expenses. I do not see eye to eye with such a view Madam. Once in an election, a man loses sight of all fair play, a candidate thinks that all is fair in elections as in love and war. His sole aim is to see that the election is won somehow. That being the human psychology . . .

SHRI SHEEL BHADRA YAJEE: That is Chanakya niti and Krishna niti also.

SHRI N.M. LINGAM: My friend is quoting scripture in support of this. That being so, the removal of this curb namely, the regirement to file an election return is not going to make much difference either way. I would certainly oppose it if this is all the electoral reform that the Government is contemplating. The portunity given by my friend, Bhargava, with regard to the review of this provision relating to the filing of election expenses should open the eyes of the Government to the need for re-examining the entire electoral law, and the time for it is now. That is my stand. We may circulate it for eliciting public opinion and opinions will naturally be divided on this question. It is easy to see. I can very well visualise what the opinion will be after some time. Some opinions will be in favour, some against, and the position will be much the same as it is today. It is not going to solve the problem if the Government does not come to grips with the problem, nor is reference of this matter to the public going to solve anything. Even on fairly clear-cut issues, when once it is referred to public opinion, there will be different views, and that is our experience. We have seen it. So that is not going to throw more light on this question. That is my humble submission. But at the same time this motion before the does give an opportunity to review the entire election procedure, because election practices in the past three elections have given rise to so many evils and have been the subject-matter of discussion or criticism of the Government in one form or another. So, I am not very enthusiastic about the motion itself unless the Government is prepared to go further and review the entire electoral law.

SHRI SHEEL BHADRA YAJES: Suggest some remedies.

SHRI N. M. LINGAM: My hon. friend is egging me on to suggest remedies. It is impossible to suggest remedies off-hand to a complex question like this. Full-fledged democracy to function in a country like ours with its complex and complicated aspects of life is itself a miracle. So, there is no short-cut to evolving procedure which will satisfy our aspirations in keeping with the highest norms of democracy. But we have to set about thinking about this problem very seriously. At least should see that election as a source of corruption is eliminated. If this is done, other forms of corruption could be dealt with more easily.

We believe in perspective planning. We think of our state of economy for ten or fifteen or twenty years and we plan for these stages. I feel that it is necessary to think ahead about the state of our elections in the coming ten or fifteen years, indeed till the end of the present century when our population will be nearly double. Demographists say that the world population will be twice of what it is today at the end of the present century. That means that the population our country will also be doubled. Then the problems of organising elections, campaigning for elections and ensuring success for democracy going to be much more formidable than they are today. So, I would be most happy if the Government gives an undertaking that it is seized of the matter and that it is going to review the whole situation, although regard to the present motion before the House it is going to elicit public opinion. That is innocuous and I have nothing to say for against but it means precious little.

I only wanted to avail myself of this opportunity to impress upon the House and the Government the need for reviewing our electoral law so that our entire body politic may be clean and healthy.

Prof. A. R. WADIA (Nominated): Madam Deputy Chairman, I cannot

but admire the courage displayed by Shri Bhargava in bringing forward Bill. . It certainly shows his honesty of purpose and his keen appreciation of the problems before our country. The object of limiting the electoral expenditure is very simple. The object is to enable a man of modest means to stand for election. Even the limit of Rs. 25,000 is by no means a small amount; it will certainly preclude a poor man from standing for election. But I must congratulate Shri Bhargava on his very convincing speech in which he has shown that candidates are not honest in declaring their electoral expenses, of the candidates spend that most much more than Rs 25,000 and yet pretend that they have spent only up to Rs. 25,000. It certaily shows a moral decay, a definite degeneration, in our public life.

I was very much impressed by the speech of my friend, Shri Jairamdas Daulatram, when he emphasised the importance of moral values in public life. Thus the problem reduces itself to a choice between two thingsa high democratic principle on the one hand and the exigencies of practical politics on the other. Unfortunately, the economic system has developed in such a way, especially in country that a wide use of licences is practically forcing all businessmen to give large sums of money to the party in power. It is in their self-interest. Everybody knows that an immense pressure is being put on all the companies and wealthy individuals to give as much as they can to the party in power and the businessmen respond, whether willingly or unwillingly to this call they know that unless the support of the party in power is there they will not get the licences. And it is impossible for any person today, fortunately, in India to carry on his business without licences. This whole system of licences is the root of corruption. Only the other day, just a fortnight ago, I was talking to a

very wealthy businessman in South India, and he admitted that he was paying fairly heavy amounts to the Congress Party. It is natural because his business interests demanded that he should keep the Congress bosses on his right side. But he gave me a shock when he told me that he had also to pay something to the Communist Party. It is very paradoxical. But the reason is very intelligible. (Interruption). He was afraid the Communists would create trouble among the labourers and they would foster strikes and therefore it was a part of his policy to keep the Communists also, if not all very much on his right side, at least some on his right side.

Now, that certainly shows the extent of decay to which our public life has sunk. I see no reform possible except the introduction of very high principles of morality. Whether it is possible at the present stage. I really do not know. But one thing is clear that if this Bill is referred to elicit public opinion, it will create public opinion. I think most of the people who vote have not got the slightest idea as to how much the candidates are spending. Personally-although I can claim to be an educated man-I had no idea as to how much was being spent on elections till I came in contact with people who had spent money on elections, and I can understand what a great strain it puts on the people. It means that for democracy to be saved from the monopoly of the rich, we must limit election expenses. At the same time to do away with all limit is also a very heroic remedy. In fact my first impression, when I went through the Bill, was that Mr. Bhargava wanted to throw out the baby along with the bath water, and I am afraid that may happen, so that the issue is very confusing, and I share the difficulties experienced by my friend, Mr. Lingam, and so many other speakers. But I do feel that by accepting the circulation of this Bill we shall be able to

find out what the public opinion is, to inform the public at large as what are the implications of modern democracy. It is true that democracy 18 the best type of Government. But we are finding that is also the costlicat type of Government. Now this expenditure need not be grudged if it really contributes to the advancement of the people. But if it tends to make the rich richer and the poor poorer, there is something wrong with that democracy. This is what we have to guard against, and I personally, would welcome the cultivation of public opinion in this respect.

شری پیارے لال کریل ددطالب، ( أتر پرديش ): مهوديه - أزافي كي بعد تين جنرل الهكفن هو جكے هين ارر کا تجوبه همارے سامنے ہے۔ پہلے چفاؤ میں جتنا امیدوارس نے خربے کیا تھا دوسرے چفاؤ میں امیدواروں کو اس سے کہیں زیادہ خربے کرنا ہوا اور تیسرے چفاؤ میں بھر کہیں اس سے زیادہ خربے کرنا پڑا ۔ دس بدن جناو' لا خرجه بوهتا جا جا رها هے اور کسی فریب یا اوسط درجه کے آدمی کے لئے یا دہانت دار آدمی کے لئے چناؤ لونا قویب قویب ناممكن هوكها هي - چاهتي تو هم يه هین که پیان جمهوریت هو صحیم جمهوریت هو - سمای واد هو مکر اگر هم سیفه پر هاتهه رکهکر دیکهیی ه رولنگ یارٹی کی طرف مہرا اشارہ هے تو وہ خود اس بات کو مانین گئے که الیکشن کا خرجه دین بدی بوهتا [شری پیارے لال کویل فطالب،] جا رہا ہے ۔ اس میں سب سے زیادہ قصور وار رولئگ پارٹی ہے جتنا پیسہ ان کی طرف سے چناؤ میں خرچ ہونا ہے اتنا کسی دوسری پارٹی کی طرف سے رچ نہیں ہوتا ۔ اس چیز کو دیکھیں کہ آخر ایسا کیوں ہے ۔ خ

هم تو جمہوری نظام النا چاہتے ا هیں - غریب جلتا کا نظام النا چاہتے هیں مہاتما کاندهی جی نے کہا تھا که کسان یہاں کا پریڈیڈنٹ هو کا اور مزدور یہاں کی اسمبلوں کے ممبر ہور کہ وہ قانوں بنائیں کے لیکن هم دن بدس دیکھتے هیں که اسمبلیوں میں لیجسلیچرز م

زیادہ سے زیادہ تعداد میں آ رہے ھیں اور آپ کو میں یہ بھی دا درن که سرمایہ دار لوگوں میں ایک کلسپھریسی ہے اسی بات کی باقامدہ وہ فلڈ جمع کر رہے ھیں کہ ھم کسطرے سے آئیلدہ چلاؤ میں ایسے آدمی چلیں جوکہ ھماری آواز کو اُٹھا سکیں جو کہ سرمایہ دار نظام کو قائم رکھ سکیں ۔ سرمایہ دار نظام کو قائم رکھ سکیں ۔ ھر سیاسی جماعت کے رائدر ان کے آدمی موجود ھیں ۔ کمیونسٹ پارٹی کے آدمی موجود ھیں ۔ کمیونسٹ پارٹی کے آدمی موجود ھیں ۔ کمیونسٹ

श्री **शील मद्र याजी :** सोशलिस्ट पार्टी में नहीं हैं ?

شرم پیارے ال کویل دوطالب ۱۰: ية بالكل صعديم هي - مين أنكار نهها کوتا هون - هماری سوفلست پارٹی کے اندر ایسے لوگ هیں جو ا چاهتے میں آرہے میں آئیں گے۔ میں اس سے انکار نہیں کرتا ہوں -هماری سهاسی ساجی زندگی میں دیانت دارو تو ذرا بهی همارے لهدران کے اندر نہیں ھے - اگر هم یہاں پر آتے میں قانوں بنانے کے لئے آتے مهر - سیاسی زندگی کو اچها بنانے کے لئے آتے ہیں - غریبوں کی بہائی کے لئے آتے میں - مزدورں کی بهلائی د لئے آتے هیں - صحیم جمہوری نظام قائم کونے کے لئے آتے هين تو اس لئے همارا سب كا فرض هے که هم په کوهش کریں که جتفا یہ کریشن بوھ رما ھے یہ نہ ہوھے -

ابھی دیکھئے جب کہ الهکشن ایکسپینسیز کے اوپر پابندی ہے۔ الیکشن ریٹرنس داخل کرنے پوتے ھیں دیکھئے کتا پیسٹ خرچ سوتا ہے۔ اور کتئی فیر دیانت داری سے لوگ یہ ، ریٹرن داخل کرتے ھیں کوئی آدمی حساب با قاعدہ نہیں رکھتا۔ شروع سے آخیر تک کسی کے پاس ریکارڈ نہیں ہے۔ میں نے خود اپنے متعلق کہوں کا۔ میں نے کہی باقاعدہ ریکارڈ نہیں رکھا۔ کہی باقاعدہ ریکارڈ نہیں رکھا۔ محصیم بات کہنے میں کہئی حرج محصیم بات کہنے میں کہئی حرج نہیں ہے لیکن اتا ذر ھمارے اندر

بہت سے طریقے ھیں جن سے آپ الهکشن اہکسپیلسیز کم کر سکتے ھیں – مگر یه پابلدی اٹھانا میں ملاسب نہیں سمجھتا ھوں که اس قسم کی پابلدی ھٹا دی جائے که کوئی الیکشن ریٹرن داخل نه کرے ھر ایک کو اپنی ذمه داری کا احساس مینٹیمی کرنا مشکل بات نہیں ہے – مگر میں سنسپرلی فیل کرتا ھوں که گورنمذے کا نظام زیادہ سختی سے که گورنمذے کا نظام زیادہ سختی سے کم اور الهکشن ریٹرنی جو که داخل کوتے ھیں ان کو اچھی طرح سے اسکروٹینائز کہا جائے –

ابهی حال هی میں کچه آرةرس اشو هوئے کلڈیڈٹس کے متعلق کھ انہوں نے جو وسترس اشو کئے ھوں ان کی ایک کاپی دسترکت مجستریت کے پاس اور الیک کمیشن کے پاس بهینجی جائے - میں کہتا ہوں اور زیادہ سختی سے الیکشن ریٹرن کے ہارے میں قانون بقانے کی نہ رورت مے تاکہ لوگ اس کے پابلد رمیں اور یہ اليكش اميرون كا كهيل بن كونه رہ جائے - کسی غریب آدمی کے لئے باکمت ارسط درجت کے آدمی کے لئے چذاؤ لونا مشكل هو كيا هي - راجيه سبها میں تو کہلم کھا تین تین چار چار لاکه خرچ کرکے پیسے والے أجاتے هیں -هم بھی جانتے ھیں اور آپ بھی جانتے هیں اور هماری سرکار بھی جانتی

ضرور رها هے که هم أتفا نه خورج کریں کہ الیکشن کے لگے جو ۲۵ ہزار +1 هزار کی میعاد ہے اس سے زیادہ خربی هو - هم تو خربی کر هی نهیس سکتے هیں - هماری پارٹی نهیں کو سکتی ہے پہر بھی وہ آدمی جو زیادہ سے زیادہ خرچ کرتے میں ان کے دلوں میں یہ در رمتا ہے که ۲۵ هزار کی میعاد ہے تو اس سے زیادہ وہ خرب نه کریں - وہ ایک طرح سے تھوڑی سی ذمه داری کا احساس کرتے هیں أن ك اندر يه خيال أتهتا ه كه يه پابلدی لکی هوئی هے - میں تو یعہ کہوں کا که آپ یہ جو ایک لیمیت ھے اس کو اور کم کریں بنجائے ۲۵ ہزار کے پائیے ہزار سے زیادہ۔۔چاھے اسمہلی کی سیمے دی ہے

ھو اس کے چاہ میں خرچ کرنے کی اجازت نه دی جائے - میں جانتا ھوں بوی بوی کلسٹی تیونسیز ھیں ۔ حلقے ھیں اس کے لئے آپ الیکشن پروسیجر کو سمپلافائی کیجئے پولیڈگ اسٹیشن بہت زیادہ ھیں

کم کهجدً، - تهیک هے ایک طرح سے
بہت سے لوگوں کو بہت دور دور آنا
جانا پڑے کا مگر همیں دیکھنا هے که
همارا دریدر دیس هے اور اس مهر
زیادہ سے زیادہ خرچ نه مو - لوگور
کے اندر دیانت داری کا جذبه پید
هو - ا

مگر اب تو سلکل میپر کلستی تهونسی هے هر ایک کو ایلا غرچ خود برداشت کرنا هوتا هے - ایک کونه سے دوسرے کونه تک څود شهدولد كاست كلديديد كو جا نا هوتا هـ - كتنے شهدولت كاسك كلڌيڌيت هين جو معبولي خرجه بهی برداشت کر سکتے عهن - روللگ چارتی میں جو عهدولت کاست کے لوک ههن ان مهن کتلے ایسے ههن ا بردافت کر سکتے \* ههل ان تمام باتول کو دیکھیے که کس طرح ان کو کنییت کرنا ہے۔ اكر ايك كاست هندو كنديديت ايني کلستی تیونسی میں پوری کہلاتا ہے یا دوسرے لوگوں کو دعوے سهی بلاتا ہے میتینک کرتا ہے تو جتلی تعداد مهن وه بلا سكتا هي جتلي تعداد میں وہ لوگوں کو دعوت دے سکتا ہے اتنا شهدولد كاست كا كلديديت نههن کر سکتا ہے - فریب آدمی نہیں کر سکتا ہے۔

شری اکبر علی خان : بہت تموری اور دعوت کہا کر ووٹ دیلگے - بہت سے کیسیز میں تو دعوت کیا کر بھی دوسووں نو ووٹ دے آتے ہیں ہ

شری پهارے قل کویل ددطالب، : مهن آنریبل سنبر سے ستنق نہیں هون - یه بد قسمتی هے همارے نظام کی که همارے اندر سهاسی بهداری

[شرم پیا ہے کریل ہے،] ھے۔ آپ کوئی قدم ان کے خلاف نہیں أتها سكير هيل اور آب اچهى طرح سے جانتے ہیں اسم کے تھوڑا سا قر ھونا چاھئے لوگوں کے دل میں۔ جیسا که کیپیٹل پلسمنٹ کے بارے میں لوگوں کو قر ہے کہ پھانسی لگ جائے کی - اگر یہ قر نه هو تو میں . الله كلى كلى مين ديبات ديبات میں مرةرس هوں کے مكر یه اصلیت هے حقیقت هے که اس میں تهورا سا ةر هے پہانسی مهن چرهنے کا حالانکه آج کل پهانسی کی سزا کم ملئے لکی ہے کھونکہ کھی خامی ہے قانون کے اندر که جس سے سهريم کورے کے اندر جاتے جاتے نوے پرسلت آدمی چهرے جاتے هیں مکر پیر بھی لوگوں کے اندر تھروا سا قر رھتا ہے کہ میر بہر کی قید ہو سکتی ہے۔ اس لئے میں تو اس حق میں نهیں هوں که اس پایلسی کو ختم كها جائه -

اب سلکل معبر کلستی تهونسی آب نے کردی ہے - پہلے تو آبل معبر کلستی تهونسی مهں یه هوتا تها که کلست هلدو کلآیآئس جو هوتے تها کلا تهورا سا خرجه شیدولڈ کاست کے کلآیآئیت کا برداشت کو لهتے تھے اور اس کے مقابلہ مهں شهدولڈ کاست والے محصلت اور هرچار کوتے تھے -

اس لگے جو هماري جلعا هے ولا اس ذمنداری کو نہیں سمجھٹی که کس آدمی کو روت دینا چاهنے اور کس آدمی کو ووق تهیں دیقا چاھئے ۔ ھم نے دیکھا ھے که راتوں رات چناو کی نوعیت بدل جاتی ہے -ساری کلسالی الهونسی مهل پهلے سے هی اس باس کی چرچا هوتی هے که فال كلةيديت جيتے كا ليكن رأتوں رات شراب بانتی جاتی هے اور رانوں راس تمام انتظامات هو جاتے هيں -درامل جو يهسه والا كلڌيذيت هوتا ھے وہ جہت جاتا ہے - اس کو هم سب جانقے هيں اور ميرا خود كا تعوید ہے کہوں کہ هم جنتا کے لئے رات دس کام کرتے ھیں - جن لوگوں کے لئے هم نے زندگی تبالا کردی هے اور جن کے لئے ہم جہلوں عیب جاتے

نہیں - جبوری سکم میں هم نے ايتلت فريلج الزكيا مكر ابهي هماري يهان جمهوري يهداري سهاسي بهداري لوگوں میں نہیں آئی - اس کا کارن ہے Education is the backbone of فهرريت کې جو ريد کی هذای هے ولا اینجوکهشن هے اور وہ ایموکیشن همارے اندر نہیں ہے -Education itself is not sufficient ايجوكهشي ت سياسي بهداری پولهاهکل بهداری اور نهمدل كهريكتر بهي لوكن مهن هونا جاهيّــ فرا سی بات پر هم يے دبيانتي كرتے ههن هنارأ كوثى تهشلل كهريكتر نہیں ہے ابھی اس کو آنے میں کافی تالم لکے کا ۔ جب تک ممارا نیشنل کھریکٹر نہیں ہی جاتا ہے تب تک همهن يه چهوتي چهوتي پابلديان لكانى پويى كى - غريب تو بالكل سنجهتا نههن ولا جانتا نههن که میں کس امیدوار کو لیاتت کی بنا یر ووت دے رہا ہوں یا اس کی ہارتی کو دے رہا ہوں - اصلیت یہ ھے کہ وہ اصول کو نہیں جانتا -پارٹی کے مہللستر کو نہیں جانتا -آج مزدور کے ووق کو چلد سکوں اور روپیوں میں خویدا جا سکتا ہے۔ و اتفا فريب هے كه اس كے لكے چند رویدے زیادہ است رکھتے میں به نسبت اس کی رائے کے - را یہ بات أجهى طرح سے جانعا ھے كد يد رائے

[شری پیارے کریل دطالب،]
هیں ان کے ووتوں کو سونے کے سکوں
کی بنا پر خرید لھا جاتا ہے اور
همارے خلاف کردیا جاتا ہے۔ یہ
املیت ہے اور هر ایک آدمی اس
چیز کر اچھی طرح سے جاندا ہے۔

ان تمام چیزوں کو اور ان تمام باتوں کو دیکھتے ھوئے اگر آپ یہ پاہندی ختم کردیں کے اور الیکشن ریترن دو ختم کردینگے تو کیا هو کا۔ اس سے تو الهکشن میں جو خرج هوتا هے ولا کم نهیں هوگا - جیسا که میں نے عرض کہا که سرمایه داروں کی طرف سے کلسپائرسی ہو رہی ہے ارر ولا چاهتے هیں که حکومت میں ان کا دخل هو - وه چاهتے میں که حکومت کی باک دور ان کے هاتھ میں آئے اور ایسے بہت سے لوگ اس دیم کے اندر موجود هیں ۔ ان تمام باتوں کر دیکھتے ھرئے میں کہوں کا کہ آپ کسی طرح سے بھی اس پایلدی کو اور ریسترکشن کو نه هقائیں اور الیکشن میں رقرن داخل کرنے کو اہم قرار دیا جائے اور سب کے لنُّے لیمت هو که الهمشن میں کم سے کم خرچ کیا جائے تاکہ زیادہ سے زيادة فريب لوك اليعش مين براک لے سکیں - هم تهورے سیے کے بعد دی اینے نیشل کیوپکٹر کو ب**نا** سكيس كي - ايك وقت آئے كا كم هم سب لوگ ایغی ذمه داری کو

سنجهیلکے ۔ اس کے مطابق کام كريلكے - ميں نہيں كہتا كه همهه ھی ھمارا دیھی ایسا رہے کا هارے ملک میں جمہوریت کا نظام ابھی ابھی آیا ہے اور ابھی لوگوں نے اس کو سیکھا ہے۔ بہت سی ایسی سوسائقیاں هیں بہت سے ایسے لوگ هيں جو يه چاهتے هيں که همارا نیشنل کریکٹر بنے اور همارے اندر جو چهوٿي چهوٿي برائيان هين وه ختم هوں - اکر هم سب لوک اس اور کوشھ کریں گے اور موام کو سمجهائیں کے غریب لوگوں کو سمجھائیں کے کہ ان کے روت کی کیا قهمت هے تو اس کے لئے همیں کچھ قائم لکے کا۔ مکر جہاں تک یہ ریسٹریکھن ھے اس کے متعلق میں نہایت ادب کے ساتھ شری بھارگوا صاحب سے اور سرکار سے یہ کہنا چاہوں کا کہ بنجائے اس کو ك اس وقت جو الميكشن ایکسپنسیز هیں انہیں اور کم کرنے کی ضرورت ھے لیکن رستر یکشی کو قائم رها چاهئے جهاں تک الهكشن مين خرج كا سوال هے يه كم سے کم ہونا چاہئے تاکہ اس ملک کا

جناب والا - میں آپ کا زیادہ نہیں لونگا - میں آپ کا شکریہ ادا کر تا ہوں کہ آپ نے مجھے دو منت بولئے کا موقعہ دیا -

، ریب سے غریب آدمی بھی اس

میں آسانی کے ساتھ حصہ لمے سکے -

†िश्री प्यारे लाल कुरील 'तालिब' (उत्तर प्रदेश) : महोदया, श्राजादी के बाद तीन जनरल इलेक्सन हो चुके हैं उन का तजुर्बा हमारे सामने है। पहले चुनाव में जितना उम्मीदवारों ने खर्च किया था दूसरे चुनाव में उम्मीदवारों को उससे कही ज्यादा खर्च करना पड़ा श्रौर तीसरे चुनाव में फिर कहीं उससे ज्यादा खर्च करना पड़ा । दिन-ब-दिन चुनाव का खर्चा बढ़ता चला जा रहा है भौर किसी गरीब या भौसत दर्जे के भ्रादमी के लिये या दयानतदार ग्रादमी के लिये चुनाव लड़ना करीब करीब नामुमिकन हो गया है। चाहते तो हम यह हैं कि यहा जम्हरियत हो, सही जम्हरियत हो, समाजवाद हो, मगर ग्रगर हम सीने पर हाथ रख कर देखें---क्लिंग पार्टी की तरफ मेरा इशारा है--तो वह खुद इस बात को मानेंगे कि इलेक्शन का खर्चा दिन-ब-दिन बढ़ता जा रहा है। इस में सब से ज्यादा कसूरवार रूलिंग पार्टी है, जितना पैना उनकी तरफ से चुनाव में खर्च होता है उतना किसी दूसरी पार्टी की तरफ से खर्च नहीं होना । इस चीज को देखें कि आखिर ऐसा क्यों है।

हम तो जम्हूरी निजाम लाना चाहते हैं।
गरीब जनता का निजाम लाना चाहते हैं,
हमात्मा गांत्री जी ने कहा था कि किसान
यहां का प्रेजीडेन्ट होगा श्रीर मजदूर यहां की
श्रसेम्बलियों के मेम्बर होंगे वह कानून वनायेंगे।
लेकिन हम दिन ब-दिन देखते हैं कि श्रसेम्बलियों
में, लेजिस्लेचर्स में, श्रमीर श्रादमी ज्यादा से
ज्यादा नादाद में श्रा रहे हैं श्रीर श्राप को में
यह भी बता दूं कि सर्मायादार लोगों में एक
कान्सिपरेसी है इस बात की—बाकायदा
वह फण्ड जमा कर रहे हैं—िक हम किस तरह
से श्राइन्दा चुनाव में ऐसे श्रादमी चुनें जो कि
हमारी श्रावाज को उठा सकें जो कि सर्मायादार
निजाम को कायम रख सकें। They are
penetrating into every political party.

हर सियासी जमायत के भन्दर उनके भादमी मौजूद हैं। कम्युनिस्ट पार्टी के भन्दर मी मौजूद हैं...

श्री शीलभद्र याजी : सोशलिस्ट पार्टी में नहीं हैं ?

श्री प्यारे लाल कुरील 'तालीब': यस, बिल्कुल सही है। मैं इंकार नहीं करता हूं। हमारी सोशलिस्ट पार्टी के श्रन्दर ऐसे लोग हैं जो श्राना चाहते हैं, श्रा रहे है, श्रायेंगे, मैं इस से इंकार नहीं करता हूं। हमारी सियासी समाजी जिन्दगी में दयानतदारी तो जग भी हमारे लीडरान के श्रन्दर नहीं है। श्रगर हम यहां पर श्राते हैं कानून बनाने के लिये श्राते हैं। सियासी जिन्दगी को श्रच्छा बनाने के लिये श्राते हैं। सियासी जिन्दगी को श्रच्छा बनाने के लिये श्राते हैं। मजदूरों की भलाई के लिये श्राते हैं। मही जम्हूरी निजाम कायम करने के लिये श्राते हैं तो इसलिये हमारा मबका फर्ज है कि हम यह कोशिश करें कि जितना यह करप्शन बढ़ रहा है, यह न बढ़े।

ग्रभी देखिये जब कि इलेक्शन एक्स-पेन्सेज के ऊपर पावन्दी है। इलेक्शन रिटर्नस दाखिल करने पड़ते है तभी देखिये कितना-पैसा खर्च होता है । श्रौर कितनी गैर-दयानतदारी से लोग यह इलेक्शन रिटर्न दाखिल करते है । कोई स्रादमी हिसाब बकायदा नहीं रखता । शुरू से ग्राखिर तक किसी के पास रिकार्ड नही है। मै खुद अपने म्त्तलिक कहुंगा । मै ने कभी बाकायदा रिकार्ड नही रखा। सही बात कहने में कोई हर्ज नही है। लेकिन इतना डर हमारे अन्दर जरूर रहता है कि हम इतना न खर्च करें कि इलेक्शन के लिये जो पच्चीस हजार, दस हजार की मयाद है उससे ज्यादा खर्च हो। हम तो खर्च कर ही नहीं सकते हैं। हमारी पार्टी नहीं कर सकती है फिर भी वह ब्रादमी जो ज्यादा से ज्यादा खर्च करते है उनके दिलों में यह डर रहता है कि पच्चीस हजार की मयाद है तो उससे ज्यादा वह खर्च न करें। यह

[श्री प्यारे लाल क्रील "तालिब"] एक तरह से थोड़ी सी जिम्मेदारी का एहसास करते हैं। उनके ग्रन्दर यह ध्याल उठता है कि ये पाबन्दी लगी हुई हैं। मैं तो यह कहुंगा कि ग्राप यह जो एक लिमिट है उसको ग्रौर कम करें—-बजाय पच्चीस हजार के पांच हजार के ज्यादा-- चाई घसम्बली की सीट हो या नार्तियामेन्ट की सीट हो उसके चुनान में स्वयं करने की इजाजत न दी जाये। मैं जानता हूं बड़ी घड़ी फान्स्टीट्युन्सीज हैं, इस्के हैं। उनके लिये बाप इलेक्शन प्रोसीजर को सिम्पलीफाई कीजिये । पोलिंग स्टेशन बहुत ज्यादा हैं उनको कम कीजिये। ठीक है एक तरह से बहुत से लोगों को बहुत दूर दूर आना जाना पड़ेगा। मगर हमें देखना है कि इमारा दरिक्र देश है भ्रीर उसमें ज्यादा से भ्याषा खर्च न हो । लोगों के शम्बर दयानतदारी का जजबायैदा ो।

बहुत से तरीके हैं जिन से आप इलेक्सन एक्सपेन्सेज कम कर सकते हैं। मगर यह पावन्दी उठाना मैं मुनासिब नहीं समझता हूं कि इस किस्म की पावन्दी हटा दी जाये कि कोई इलेक्शन रिटनं दाखिल न करे। हर एक को अपनी जिम्मेदारी का एहसास होना चाहिये और इलेक्शन रिटनं को मेन्टेन करना मुश्किल बात नहीं है। मगर मैं सिन्सीयरली फील करता हूं कि गवनंमेंट का निजाम ज्यादा सख्ती से काम ले और इलेक्शन रिटनं जो की दाखिल होते हैं उनको अच्छी तरह से स्कृटनाईज किया जाये।

स्रभी हाल ही में कुछ स्राडं सं इश्यू हुए केन्डिडेट्स के मुत्तलिक कि उन्होंने जो पोस्टस्ं इश्यू किये हों उनकी एक कापी डिस्ट्रिक्ट मजिस्ट्रेट के पास श्रीर इलेक्शन किमश्नर के पास भेजी जाये। मैं कहता हुं श्रीर ज्यादा सकती से दलेक्शन के बारे में कानून

बनाने की जरूरत है ताकि नोग रहें भीर यह पाबन्द ग्रमीरों का बेल बन कर न रह जाये । वल्कि किसी गरीब श्रादमी के लिये श्रोसत दर्जे के ग्रादमी के लिये नुनाव लड़ना मुश्किल हो गया है। राज्य सभा में तो खुल्लमखुल्ला तीन तीन चार नाम रूपया खर्च करके पैसे वाले या जाते हैं। हम भी जानते हैं घोर घाप भी जानते हैं घोर हमारी सरकार भी जानती है। आप कोई कदम उनके खिलाफ नहीं उठा सकते हैं। यह धाप घच्छी तरह से जानते हैं इसनिये भोड़ा सा डर होना चाहिये लोगों के दिल में । जैसा कि कैपिटल पनिशमेंट के बारे में लोगों को डर है कि फांसी लग जायेगी । घगर यह डर न हो तो मैं कहंगा कि गली गली में, देहात देहात में मरडंरस होंगे मनर यह भसलियत है, हकीकत है कि इसमें थोड़ा सा डर है फॉसी में चढ़ने का हालांकि धाज कल फांसी की सजा कम मिलने लगी है। क्योंकि कुछ खामी है कानून के सन्दर कि जिससे सुप्रीम कोर्ट के भन्दर जाते जाते नब्बे परसेन्ट म्रादमी छुट जाते हैं लेकिन फिर भी लोगों के अन्दर थोड़ा सा डर रहता है कि उम्र भर की कैद हो सकतीं है। इसलिये मैं तो इस हक में नहीं हूं कि इस पाबन्दी को बत्म किया जाये।

स्रव सिंगल मेम्बर कांस्टीट्यून्सी स्रापने कर दी है पहले तो डबल मेम्बर कान्स्टीट्यून्सी में यह होता था कि कास्ट हिन्दू केन्डिडेट्स जो होते थे वह योड़ा सा खर्चा शिड्यूल्ड कास्ट के केन्डिडेट का बर्दाश्त कर लेते थे धौर उसके मुकाबले में शिड्यूल्डकास्ट वाले मेहनत स्रौच प्रचार करते थे। पैसा ज्यादा खर्च नहीं करते थे। मगर धव तो सिंगल मेम्बर कांस्टीट्यून्सी है हरेक को स्रपना खर्चा खुद बर्दाश्त करना होता है। एक कोने से दूसरे कोने तक खुद शिड्यूल्डकास्ट केन्डिडेट को जाना होता है कितने शिड्यूल्डकास्ट कन्डिडेट हैं जो मामली खर्चा भी बर्दाश्त कर सकते हैं। क्लिंग पार्टी

में जो शिड्यूल्डकास्ट के लोग है उनमें कितने जोग ऐसे है जो इस खर्चे को बरदाश्त कर सकते है। इन तमाम बातो को देखिये कि किस तरह उनको कम्पीट करना है। अगर एक कास्ट हिन्दू केन्डिडेट अपनी कान्स्टीट्यूसी मे पूरी खिलाता है या दूसरे लोगो को दावत मे बुलाता है, मीटिंग करता है, तो जितनी तायदाद मे बह बुला सकता है जितनी तायदाद मे वह बोगो को दावत दे सकता है उतना शिड्यूल्ड-कास्ट का केन्डिटेड नहीं कर सकता है। गरीब आदमी नही कर सकता है।

श्री श्रकबर मली खान बहुत थोड़े लोग है जो पूरी मौर दावत खाकर वोट देगे। बहुत मैं केसेज में तो दावत खाकर भी दूसरों को बोट दें माते हैं।

श्री प्यारे लाल कुरील "तालिब": मैं मानरेबल मेम्बर से मत्तिफक नही हू। यह बदिकस्मती है हमारे निजाम की कि हमारे भन्दर सियासी बेदारी नहीं है। अम्हरी सिस्टम मे हमने एडल्ट फ्रेंचाइज किया मगर ग्रभी हमारे यहा जम्हरी बेदारी, सियासी बेदारी बोगो मे नही प्राई। इसका कारण है Education is the backbone of democracy बम्हरीयत की जो रीढ़ की हड़ी है वह ऐजुकेशन है भौर वह ऐज़केशन हमारे भन्दर नहीं हैं। Education itself is not sufficient एजुकेशन के साथ ही सियासी बेदारी, पोली टिकल बदारी, भ्रौर नेशनल करेक्टर भी लोगो में होना चाहिये। जरा सी बात पर हम बेदयानती करते है हमारा कोई नेशनल करेक्टर नहीं है मभी इसको माने मे काफी टाइम लगेगा। जब तक हमारा नेशनल करेक्टर नहीं बन जाता है त्तव तक हमे ये छोटी छोटी पाबन्दिया लगानी पहेंगी । गरीब तो बिल्कुल समझता नही वह बानता नही कि मैं किस ईउम्मीदवार को लियाकत व बिना पर वोट दे रहा हू। या उसकी पार्टी को दे रहा । ग्रसलियत यह है कि वह उसूल को नहीं जानता । पार्टी के

मेनिफैस्टो को नहीं जानता । ग्राज मजदूर के वोट को चन्द सिक्कों भौर रुपयों मे खरीदा जा सकता है। वह इतना गरीब है कि उसके लिये चन्द रुपये ज्यादा ग्रहमियत रखते हैं बनिस्बत उसकी राय के। वह यह बात अच्छी तरह से जानता है कि यह राय देने का जो हक है वह सोने चादी में तोलने के काबिल है। इसे सोने चादी मे नहीं बेचा जा सकता । बे चीज हमारे लिये बहुत कीमती है। हमारे भविष्य के लिये हमारै बच्चों के लिये ग्रौर हमारी भ्रोलाद के लिये बहुत ही ग्रहम है। कितने मजदूर हैं कितने गरीब लोग है या म्राम जनता है जो इस चीज को समझते है। सरकार हम बनाते है श्रीर जितना सरकार के श्रन्दर करप्शन है जितनी सरकार के अन्दर बुराई है सब कुछ है इसके लिये हम सब लोग जिम्मेदार हैं।

इसलिये जो हमारी जनता है वह इस जिम्मेदारी को नहीं समझती कि किस ब्रादमी को वोट देना चाहिये श्रौर किस श्रादमी को वोट नही देना चाहिये। हमने देखा कि रातो रात चुनाव की नौइयत बदल जाती है। सारी कान्सटीट्यून्सी मे पहले से ही इस बात की चर्चा होती है कि फला केन्डिडेट जीतेगा लेकिन रातों रात शराब बाटी जाती है स्रोर रातों रात तमाम इंतजामात हो जाते है। दरम्रसल जो पैसे वाला केन्डिडेट होता है वह जीत जाता है। इसको हम सब जानते हैं भ्रोर मेरा खुद का तजुर्बा है क्योंकि हम जनता के लिये रात दिन काम करते है। जिन लोगो के लिये हमने जिन्दगी तबाह कर दी है भ्रौर जिनके लिये हम जेलो मे जाते हैं उनके वोटो को सोने के सिक्कों की बिना पर खरीद लिया जाता है स्रोर हमारे खिलाफ कर दिया जाता है। यह भ्रसलियत है भौर हर एक श्रादमी इस चीज को अच्छी तरह से जानता है।

इन तमाम चीजों को श्रौर इन तमाम बातों को देखते हुए अगर श्राप यह पाबन्दी बत्म कर देंग श्रौर इलेक्शन रिटर्न को बत्म [श्री प्यारे लाल कुरील "तालिब"]

कर देंगे तो क्या होगा । उससे तो इलेक्शन

में जो खर्च होता है वह कम नहीं होगा ।

जैसा कि मैंने अर्ज किया कि सर्मायादारों

की तरफ से कान्सपिरेसी हो रही है और

बह चाहते हैं कि हुकूमत में उनका दखल हो ।

बह चाहते हैं कि हुकूमत की बागडोर उनके

हाथ में श्राये श्रीर ऐसे बहुत से लोग इस देश

के अन्दर मौजूह हैं ।

इन समाम बातो को देखते हए मै कहगा कि श्राप किसी तरह से भी इस पाबन्दी को भौर रेस्ट्रेक्शन को न हटायें भौर इलेक्शन मे रिटर्न दाखिल करने को ग्रहम करार दिया जाये ग्रीर सब के लिये लिमिट हो कि इलेक्शन में कम से कम खर्च किया जाये ताकि ज्यादा से ज्यादा गरीब लोग इलेक्शन मे भाग ले सके। हम थोडे समय के बाद ही ग्रपने नेशनल करेक्टर को बना सकेगे। एक वक्त भ्रायेगा कि हम सब लोग भ्रपनी जिम्मेदा-रियो को समझेंगे और उसके मृताबिक काम करेंगे। मै नहीं कहता कि हमेशा ही हमारा देश ऐसा रहेगा । हमारे मुल्क मे जम्हरियत का निजाम स्रभी स्रभी स्राया है स्रौर स्रभी सोगों ने इसको सीखा है। बहत सी ऐसी सोसाइटिया है बहुत से ऐसे लोग है बो यह चाहते है कि हमारा नेशनल करेक्टर बने भौर हमारे अन्दर जो छोटी छोटी ब्राइया है वह खत्म हो । ग्रगर हम सब लोग इस स्रोर कोशिश करेंगे स्रौर स्रवाम को समझायेंगे. गरीव लागा को समझायेंगे कि उनके वोट की क्या कीमत है तो उसके लिये हमे कुछ टाइम लगेगा । मगर जहा पर यह रेस्ट्रेक्शन है उसके मुत्तिलिक मै निहायत अदब के साथ श्री भार्गव साहब से श्रौर सरकार से यह कहना चाहुगा कि बजाय इसको खत्म करने के इस बक्त जो इलेक्शन के एक्सपेसेज है उनको स्रौर कम करने की जरूरत है। लेकिन रेस्ट्रेक्शन को कायम रहना चाहिये। जहा तक इलेक्शन मे खर्च का सवाल है यह कम से कम होना चाहिये

ताकि इस मुल्क का गरीब से गरीब श्राइमी भी उसमें श्रासानी के साथ हिस्सा ले सके।

जनाबे वाला, मैं ग्रापका ज्यादा समय नहीं लूगा । मैं ग्रापका शुक्रिया ग्रदा करता ह कि ग्रापने मुझे दो मिनट बोलने का मौका दिया ।]

श्री देवकीनन्दन नारायण (महा-राष्ट्र) उपमभापति महोदया प्रथम मैं ग्रपने मिल श्री भागंव को बधाई दुगा कि उन्होंने हम लोगों को इस ग्रहम मसले पर बहस करने का मौका दिया । मझे स्वय इलेक्शन मे खडे होने का तजुर्बा नही है और मैंने ग्रपने लिये कभी इलेक्शन नहीं लडा । सन् १६२३ से लेकर ग्राजतक मैंने पच्चीसों इलेक्शन काग्रेस की ग्रौर से लड़े ग्रौर में ग्रापसे नम्रतापूर्वक कहगा कि हर एक इलेक्शन के बाद दूसरे इलेक्शन मे अधिक खर्च होता रहा । सन १९२४ के इलेक्शन मे जो खर्च हम्रा था उससे ज्यादा सन १९२७ के इलेक्शन मे हमा। इसके बाद मन् १६३६ और १६४६ मे तो और भी ज्यादा खर्च हुम्रा म्रीर म्रब तो उसकी भियाद ग्रति तक पहच चुकी है।

श्री शीलभद्र याजी . महगाई भत्ता बढता जा रहा है ।

श्री देवकीनन्दन नारायण . महनाई के साथ माथ किहये या हमारी कमजोरी के कारण किहये । लेकिन ग्राज इलेक्शन का खर्चा इतना बढता चला जा रहा है कि वह भागवानो की ठेकेदारी बनने को है । ग्राज गरीब इलेक्शन नहीं लड सकता । सिर्फ पालियामेट या ग्रसेम्बली के चुनाव में ही खर्च होता है, ऐसी बात नहीं है । ग्राम पचायत से लेकर म्यूनिसिपैलिटी के जितने भी चुनाव होते है वे बगैर पैसे के नहीं हो सकते हैं । मेरे यहा ग्राम पचायतों में ४-५ हजार तक रुपया खर्च होता है ग्रौर म्युनिसिपैलिटी के चुनावों में एक उम्मीदवार के १० हजार में लेकर बीस हजार रुपये तक खर्च हो जाते हैं ।

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मैं सन १६२५ में म्यनिसिपैलिटी के चनाव का एक उम्मीदवार था भ्रौर उस वक्त मैंने बोटर लिस्ट खरीदने के लिये सिर्फ ढाई रपया खर्च किया था। मेरे कहने का मतलब यह है कि यह कहना सहज है, काग्रेस को भला बुरा कहना सहज है, परन्तू मै ग्रापसे नम्प्रता पूर्वक कहना चाहता ह कि एक भी ऐसा पक्ष नही है पोलिटिकल, जो चनाव मे बेहिसाब खर्च न करता हो। कम्यनिस्टों को लीजिये, चाहे वे कुछ कहे, सोशलिस्टों को लीजिये या किसी भी पार्टी को ले लीजिये. मेरा स्वय का देखा अनुभव है कि विरोधी पक्षों ने क्या क्या करतूते की ग्रौर क्या क्या खर्चे किये। मैने इन चीजो को ग्रपनी ग्राखों से देखा है। प्रजा सोशलिस्ट, सोशलिस्ट, कम्यनिस्ट ग्रौर जनसघ, एक से एक ऊपर है, कोई कम नहीं है और किसी ने भी इलेक्शन मे कम खर्च नही किया।

ग्रभी मुझे थोडे दिन पहले का प्रनभव = जब मैं फर्रुखाबाद प्रचा करने के सिलसिले मे गया था। क्या डा० लोहिया साहब कह सकते ह कि उन्होंने ग्रपने इलेक्शन में लाखो पय खर्च नही किया ? व्या लोहिया साहब बतला सकते कि उनके लिए मोटरेके हैदरा-बाद के भागवानों न नहीं भजी थी ? मझे ऐस कोई भी पक्ष नहीं दिखाई देता जिसने ईमानदारी से इलेक्शन लडा हो या बिना पैसे के लड़ा हो । हमारे हिन्दुस्तान के लोकत व के जीवन में यह एक बड़ी खतरनाक बीमारी पैदा हा गई है और मै इसे प्लेग की ही बीमारी कहगा। जब इलेक्शन का इस कदर खर्च बदता जायेगा तो धीरे भीरे लोक तत्र भी खतम ो जायेगा। अगर आपको हिन्द्रस्तान को ल कतन्त्री बनाना है तो इलेक्शन का खर्च कतई कम करना होगा। स्राज हिन्दुस्तान मे २० करोड मतदाता हे ग्रौर कानुनन हर मतदाता को इलेक्शन मे खड़े है ग्रस्तिया*'* 1 बात जानना चाहूगा कि पूछना बाहूगा कि इस २० करोड मे क्या लाख नाख या कुछ हजार भी ऐसे लोग

होगे जो स्वप्न मे स्वाहिश करते हो कि हम ग्रसेम्बली या पालियामेट के जाये । गेसे लोगो को सब से अधिक डर इस बात का लगता होगा कि इतना बडा जो खर्ची होता है वह कहा से किया जाय और क्या मैं इतना खर्चा स्वप्न में भी कर सकता है विना इतने खर्च के क्या मैं उम्मीद करू, इच्छा करू, ग्राशा करू कि मै ग्रसेम्बली या पार्लियामेट का दरवाजा खटखटा सकगा ? करोडो लोग है, वोटर् है, जो इस लोकतन्त्र के सच्चे मालिक है, जो चनाव के हिस्सेदार है, स्वान में भी खड़े नहीं हो सकते है और न इस तरह के खर्चीने चनाव काल सकी ह। कहने को यह कहा जाता है कि विवान सभा के लिए ७ हजार मनया ७ र्च किया जा सकता है श्रीर पार्लियामेट के चुनाव के िने २५ हजार स्पया खर्च किया जा सकता है। वेकिन जब चनाव हो जाते ह तो न्मा अव अक्त है कि नियत मन्दा " ज्याद" स्चेनही हभा **होता** है 🌱

श्राजकल के चनावों में लाखों रुपया खर्च होता है ग्रीर इसके लिए ग्रकले उ मीदवार जिम्मेदार नही है। उस उम्मीदवार के लिये जो सैकडो ग्रीर हजारा कार्यकर्तानाम करते है, जिस तरह से करते हैं, वे भी बेचारे जिम्मेदार बन जाते है। हर दफे रिटर्न्स लिखे जाते है। उसके बारे में मैं जानना चाहुगा क्योकि मैंने बहुत से रिटर्न्स लिखे है। १६२४ मे सब से पहले मैने एक काग्रेस उम्मीदार कारिटर्न भरा । ग्रीर मझे याद है कि उसको तीन दफे फाडना पडा था क्यों कि वे नियम रूल्स ग्रोर रेग्यलेशन के मुताबिक नही भरा गया था । उसमे जितना खर्चा होता है वह चल नहीं सकता है । इसलिए रिटन नैयार करना भीएक बहुत बड़ी समस्या है स्रोर जिसको इसका विशेष अनुभव होता है, जिसको कानून की विशेष जानकारी होती है, वही इसको ग्रच्छी तरह से भर सकता है। बहुत संबचारे जिनको इसके बारे मे अनुभव नही होता वेगलती कर जाते हैं भ्रौर भ्रागे चल कर पेटीशन में निकल जाते हैं।

श्री महाबीर प्रसाद भागंव : जिन्हे हिसाब बनाना नहीं माता होगा ।

श्री देवकीनन्दन नारायण : यह बात ठीक है। जो बना नहीं सकते, बनाना नहीं जानते, वे निकल जाते हैं। लेकिन जो कानन को जानते हैं या जो फरेब करना जानते है, जो रूल्स रेगलेशन्स जानते है या उल्टा सीधा करना जानते हैं, वे ही बना सकते हैं। इसलिये होता यह है कि रिटर्न ठीक तरह से पहुंचाये नही जाते । मैं एक इलेक्शन मे पहुंचा था ग्रौर एक व्यापारियों की सभा में मैंने उनसे कहा कि ग्राप कांग्रेस को बोट **क्यों** नही दे हैं, आप क्यों विरोधी पक्ष को मदद दे रहे है और पैसा भी दे रहे हैं। इस पर उन्होंने कहा कि हम तो बेईमान हैं श्रापने इमको बेईमान कह दिया है, आप कहते हैं कि आप इनकम टैक्स के जो रिटर्न देते है बह तो सदा झुठे ही देते है, परन्तु मैं स्रापसे पूछना चाहता हं कि ग्रापके जो उम्मीदवार इलेक्शन के लिये खड़े होते हैं उनमें से कितने ईमानदारी से रिटर्न्स दिया करते हैं, तो हमसे भाप कहा ईमानदार हैं ? इस तरह का सवाल पूछते ही मैं चुप रह गया ग्रौर शर्म से कुछ कह नही सका। बात सच्ची है, हालांकि दोनों में कोई सम्बन्ध नहीं है। वह स्वार्थ 🕏 लिये करते है स्रौर इसमें स्वार्थ भी है, परमार्थ भी है, दोनो है, परन्तु उसका कहना ठीक था नयोंकि हम जानते है कि हम रिटर्न ठीक बच्चे दे नहीं सकते, लिख नहीं सकते ।

इस्. लिये मेरा कहना है कि सब से पहली करूरत यह है कि यदि हिन्दुस्तान के सियासी कीवन में श्राप किसी तरह से ईमानदारी काना चाहते हैं तो यह इलेक्शन का खब भापका कम करना ही होगा। श्राज हालत यह है कि जैसा मैंने वहा कि ग्राम पचायतों से लेकर पालियामेंट तक बिना बैजा पेसे के इलेक्शन हो नहीं सकता। इतना ही नहीं, भाज यहां श्राल इंडिया कोग्रापरेटिव कांफेंस हो रही है, कोग्रापरेटिव सोसाइटीज मे पैसा खर्च किये बगैर इलेक्शन नही हो पाता। हजार, दो हजार श्रौर पाच-पांच हजार हपये खर्च करते हैं तब कोम्रापरेटिवर्ब के के डाइरेक्टर बन सकते है। श्रौर भी एक श्रजीब हलत मैंने देखी कि उनका हर साल इलेशन होता है जब कि यहां चार वर्ष या पःचवां बाद इलेक्शन होता है। तो ग्रापने यह इलेक्शन के ित्रये पैसा खर्च करने की बीमारी सारे देश में गांवों फैला दी है भ्रे यह बीमारी इतनी फल गई है कि इस बीमारी से बचने के लिये श्रापको खास मार्ग ग्रब्धितयार करना होगा। इसलिए मैं सरकार से प्रार्थना करूंगा कि श्राप ऐसा कोई जरिया निकालें जिससे इलेक्शन में पैसा कम खर्च हो । जैसेकि इलेक्शन के लिये श्रापके बहुत से निर्बन्ध है कि यह नहीं करना चाहिये, वह नहीं करना चाहिये, व्हेकिल्स नहीं लाना चाहिये, सभा नहीं करनी चाहिये, इसी तरह से आप बहुत से नियम बना सकते हैं जिससे खर्ची कम हो सकता है। विधान सभा या पार्लियामेंट के इलेक्शन के माखिरी दिन कैडिडेटस वथ के बाहर तम्ब लगाते हैं, डेरे लगाते हैं। इन तम्बन्नों के लिये कितना खर्च होता है, इसका भ्राप भ्रन्दाजा नहीं कर सकते। भ्राप ऐसा कर दीजिये कि वहां किसी का तम्बू नहीं लगेगा ग्रौर वोटर को सीधे ग्रपने ब्य पर जाने का ग्रस्तियार रहेगा ग्रौर ग्रास-कोई नहीं रहेगा । तम्ब भी पास रहेगा और चिट्ठी भी नहीं दी जायगी। इस एक बात से ही हजारों रुपये बच जायेंगे। यह तो मैंने उदाहरण के रूप में कहा ।

इस तरह की बहुत सी बातें भ्राप उसमें दाखिल कर सकते हैं और बहुत से छोटे मोटे निर्वन्ध लगा सकते हैं ताकि श्रापको यह मोधम कहने की नौबत ही न श्राये कि श्राप सात हजार खर्च करिये या दस हजार खर्च

करिये या बीस हजार खर्च करिये। जब ग्राप एक अंक निश्चित कर देते हैं तो फिर जहां निश्चित निर्बन्ध म्रा गया वहां निर्बन्ध से निकलने के लिये ग्रकल सोची जाने लगती है । कंट्रोल के साथ साथ कंट्रोल से बचने का उपाय ग्रादमी सोचता रहता है। यदि ग्राप उसी पर छोड़ देंगे, भला बुरा बनने की या करने की जिम्मेदारी उसी पर हो, ईमानदारी श्रौर बेईमानी करने की जिम्मेदारी उसी पर हो, वह ग्रपने दिल की बात सुने, उस के श्रंतःकरण में जो परमात्मा या परमेश्वर है उसकी बात सूनने की उसको ब्रादत रहे तब तो वह कुछ सुधर सकता है। परन्तु जब ऊपर से कानून का डरावना निर्बन्ध रहता है तो वह ग्रपने परमेश्वर को भूल जाता है श्रीर उसमें से बचने की ही कोशिश करता रहता है। इसलिये मैं कहंगा कि खर्चा कम होना ही चाहिये । परन्तु खर्चा इस तरह से कम नहीं हो सकता कि ग्राप कानून में एक कड़ा निर्बन्ध रख दें। ग्राप कानून में निर्बन्ध रख देंगे तो उसका परिणाम यही होगा कि उस निर्बन्ध से निकलने की कोशिश हर एक करता रहेगा । हम भ्राज इतने म्रकलमन्द बन गये हैं कि हम यह ग्रच्छी तरह से जानते हैं कि उसमें से छूटने का क्या उपाय है । यह एक इलेक्शन की बात नहीं है। हमारे इर्दगिर्द हमारे स्राधिक जीवन में, सामाजिक जीवन में, राजकीय जीवन में, सियासी जीवन में इतने निर्बन्ध हैं कि हम रात दिन यही सोचा करते हैं कि इन निर्बन्धों से छटें कैसे, इनसे बचें कैसे । ग्रौर डर के मारे निर्बन्धनों से खद को बचाने की ग्रादत बन जाती है । ग्रंतःकरण हमारा क्या कहता है, हमारे दिल में जो भलाई की भावना है वह क्या कहती है, यह हम भूल जाते हैं। विवेक शक्ति मर जाती है। इसलिए मैं यह कहूंगा कि ग्राप इन निर्मम निर्बन्धनों से बचाइये ग्रौर भ्रच्छी विवेकपूर्ण <mark>म्रादतें</mark> डालने की लोगों को शिक्षा दीजिये । ग्राज पोलिटिकल एजुकेशन की ग्रावश्यकता है। 780 RS-4

मैंने प्रपने प्रदेश के पालियामेंटरी बोईं में कई वर्षों तक ग्रौर कई इलेक्शंस में काम किया है ग्रौर कुछ ग्राल इंडिया बेसिस पर भी मैंने काम किया है। ग्राप यह न समझें कि जिस वक्त हम कोई कैंडिडेट निश्चित करते हैं, उस वक्त यह ध्यान में लेते ही नहीं कि वह कितने पैसे खर्च कर सकेगा। कैंडिडेट का नाम जब सामने ग्राता है तो ग्रौर बातों के साथ यह प्रथम सोचते हैं कि यह कितने पैसे खर्च कर सकेगा, यह खर्च कर सकेगा या नहीं, इसके पास पैसा है या नहीं, इसको पार्टी से कितना देना पड़ेगा, कितना नहीं देना पड़ेगा। इन तमाम बातों को हम सोचते हैं।

श्री मुक्क गोविन्द रेड्डी : पहले यह सोचते हैं कि वह पैसे वाला है या नहीं ।

श्री देवकीनंदन नारायण : वही मैं कह रहा हूं कि यह हम सोचते हैं। क्योंकि हमें इलेक्शन जीतना है। हम यह नहीं सोचते हैं कि हमें वहां लियाकत देख कर काम करना है।

SHRI M. P. BHARGAVA: Merit becomes secondary.

SHRI DEOKINANDAN NARAYAN; That is what I have said.

तो मेरे कहने का मतलब यह है कि आप जब तक मेरिट को, ईमानदारी को कोई कीमत नहीं देंगे सार्वजिनक जीवन में, तब तक यही होगा कि पालियामेंट आदि में भागवानों और धनाढ्यों की ठेकेदारी बनी रहेगी। लाख, दो लाख खर्च कर के वह खुद नहीं खड़ा होता, वह दूसरे को दे कर के खड़ा करता है और फिर कोई भले ही कहता रहे कि हम सोशलिस्ट हैं, हम कम्यूनिस्ट हैं, लेकिन वह उस पैसे वाले का गुलाम है इस में कोई शक नहीं है। यह मैंने देखा है कि वैसे तो हम बड़ी लम्बी चौड़ी बातें करते रहेंगे, लेकिन जब वक्त आयेगा तब फिसल जायेंगे। यह हर एक पार्टी की हालत है। ऐसा नहीं है कि यह कांग्रेस में ही है औरों [श्री देवकीनन्दन नारायण]
में श्रीधक है। जब हम पैसे से ही इलेक्शन जीतेंगे तो पैसा श्रपना राज जमाये बगेर रहेगा नहीं, वह चाहे कम्युनिस्ट हो या कोई हो, कम्युनिस्टों की तो श्रौर भी श्रजीब हालत है। काग्रेस वाले तो खुल्लमखुल्ला खर्च करते हैं लेकिन कम्युनिस्ट जो कुछ करते हैं वह सीकेटली करते हैं क्योंकि उनकी किताब मे—बाइबिल—मे यह लिखा है कि "Secrecy is no sin (Interruptions)" इस तरह दुनिया को धोखा वे बहुत श्रजीब तरह से दे सकते है।

इसलिये मेरा तो ग्राखिर मे यह कहना है कि यह बात बहुत दूर तक पहुच गई है। सारे सियासी जीवन को हमारे इस पैसे ने बिगाड रखा है । ग्राम पंचायतो का इलेक्शन भी हम वगर पैसे के नही जीत सकते। इसकी वजह से हुआ क्या है? आप ग्राम पचायतो मे चलिये, ग्राप म्युनिसिपैलिटियो मे चिलये, या तो वहा धनवानो का राज है या गुड़ो का ग्रौर यही दो पार्टिया वहा है। म्राज देश मे खास कर के ग्राम पचायतो मे ग्रौर म्युनिसिपैलिटियो मे या तो गुडो का राज है या धनवानो का राज है, तीसरी कोई पार्टी वहा नही है, भले ही वे किसी नाम से पुकारती रहें अपने को या कोई किसी नाम से खुद को पुकारता रहे। इसलिये इस पैसे की माया से बचने की तरकीब हमें सोचनी चाहिये। वह सिर्फ कानून मे ७ हजार या २५ हजार रुपया रखने से नही होगा, वह तो खुद के दिल की ईमानदारी का सवाल है, खुद के काशियस का सवाल है, खुद के दिल के ग्रन्दर जो ईश्वर है उसका सवाल है ग्रौर उसको खुद को मौका मिलने चाहिये सोचने का, समझने का। हमारे सार्वजनिक जीवन में जिससे मॉरल वैल्यूज बढ़े ऐसी भ्रादते हम लोगो मे पैदा हो भ्रौर इसकी हमें कोशिश करनी चाहिये। यह काम कानून से होने वाला नही है। ग्राज ग्रापको पता है, मिनिस्टर साहब को पता है, सरकार को पता है कि ६० टका कैडिडेंट मियाद से ज्यादा खर्च करते है।

4 P.M.

श्रौर कितनों पर ग्रापके प्राजिक्यूशंस होते हैं <sup>?</sup> मेरे खयाल से एक पर **भी नही**, गल्ती से शायद पेटीशेस के नाम से दो, चार हो जाते हो तो हो जाते हो परन्तु ग्राप जानते है कि सैकड़ा पीछे ६५ इस कानून को भंग करते है भ्रौर कानून को भंग करते हुए भी कोई नहीं पकडा जाता है। कोई म्रनजान मे गल्ती कर के कानून को भंग करे तो और बात है मगर समझ बुझ कर, होशियारी से भंग करते है ग्रौर घोका देते है। ग्राप भी मानते है कि धोका दे रहे है स्रोर स्राप धोका खा रहे है, यानी दोनो मिल गये है घोका देने वाले और धोका खाने वाले, ग्राज दोनो की दोस्ती हो गई है। इस सियासत में जब तक यह दोस्ती है तब तक हम ग्रागे बढ़ेगे ग्रौर हिन्दुस्तान की ग्राम जनता का हित कर सकेंगे यह मुझे अशक्य सी बात मालुम देती है। भले ही हम कहे : " Government of people, for the people, by the people" ग्राप ग्रपने दिलो मगर सोचिये कि २० करोड वोटर्स है जिनके लिये कहा जाता है कि उनका राज्य है श्रौर उनके लिये राज्य है परन्तु कौन राज्य करता कौन जानता है कि कहा से माता है ग्रौर किस प्रकार से जाता है, वोटर्स बेचारे यह समझ नही सकते है स्रौर न वोटर्स को समझाने की कोशिश होती है, वे तो समझते है कि मेरे पास कल के लिये खाने तक का तो इतजाम है नहीं मैं क्या एलेक्शन लडूगा। होता यह है कि जब दो, चार या पांच रुपया वोटर को मिल जाता है तो वह भी तैयार हो जाता है भौर अब तो यह भ्रादत बढ़ रही है कि ले लेते है दोनो या चारों से भ्रौर मत देते है किसी तीसरे को।

तो हमारे यहां यह हालत है। स्रब इलेक्शन के वगैर हमारा काम चल नहीं सकता क्योंकि जब हमने डेमोकेसी को मान लिया है

लोक तंत्र को मान लिया है तो इलेंक्शन का होना स्वाभाविक है क्योंकि लोकतंत्र की ग्रात्मा इलैक्शंस हैं, इलैक्शंस लोकतंत्र का ग्राधार है। लोकतंत्र इलेक्शंस के बर्गर चल नहीं सकता लेकिन इसको मानने के साथ ही साथ हमें यह भी देखना चाहिये कि इसका बुरा असर न हो, यह बुरी आदतों में परिणत न हो जाय, इससे नुकसान न पहुंचे ग्रौर ग्राम जनता को इससे लाभ ही लाभ पहुंचे। इस तरह हम सोचते तो मुझे उम्मीद है कि ग्राज जैसी हालत नहीं होती कि कहने को तो २० करोड़ वोटर्स हैं परन्तु न २० करोड़ का राज्य है भ्रोर न २० करोड़ इसको समझ सकते है भ्रौर न २० करोड़ में से २ लाख भी यह सपना देख सकते हैं कि कभी वे पार्लियामेंट में जा सकेंगे।

श्री शीलभद्र याजी: २० करोड़ का राज्य कभी नहीं हो सकता।

श्री देवकीनंदन नारायण: इसलिये मैं मंत्री महोदय से कहूंगा कि यह ७ हजार या २५ हजार का सवाल नहीं है, निर्बन्धों का सवाल नहीं है, निर्बन्धों का सवाल नहीं है, यह हमारे नैतिक मूल्यों का, हमारी ईमानदारी का, हमारी जहनियत का ग्रीर हमारे कैरेक्टर का सवाल है। ग्राज यह भ्रष्टाचार सारी जगह फैल रहा है, धंधे में, रोजगार में ग्रीर उसका कारण यह है कि ग्राज पैसा हमारा परमात्मा बना हुग्रा है ग्रीर तमाम बाते पैसे की गुलाम बन गई है। यह हालत हिन्दुस्तान में महात्मा गांधी के बाद पैदा हो गई है ग्रीर उनकी जो शिक्षा है उसका हम ख़याल भी नहीं करते हैं। महात्मा गांधी होते ग्रीर वह यह सुनते ग्रीर देखते....

श्री शीलभव याजी: उनके वक्त भी यह होता था, श्राप करते थे, हम करते थे श्रीर श्रापने स्वीकार भी किया है कि पहले से ही हमने यह जाल बनाया है, यह श्राज का नही १६२१ से यह बना है। श्रापने यह कहा है।

श्री देवकी नन्दन नारायण : श्रापको पता नही ह । महात्मा गाधी ने हम से कहा था कि इस जाल में न फेसो, हमने जहां तक नहीं माना वहां तक जाल में फंसे ग्रौर ग्रगर मानते तो इसमें नहीं फंसते । ग्राप को पता नहीं होगा, महात्मा गाधी श्राखीर तक कहते रहे श्राखीर में मरने से पहले उन्होंने हमसे कहा— श्रापको सियासत तो करनी है, देश का राज्य करना है पर देश का राज्य तो चुने हुए नुमाईदे करेंगे उनके ऊपर ग्रसर किसका रहे तो ग्रसर उन सेवकों ग्रौर लोकसैवकों का रहे जिन का माँरल-इंफ्लुएंस रहे, जिन के मॉरल इंपलुएस के कारण श्राप श्रपना रास्ता न भूल सकें स्रौर सीधे रास्ते पर रहे । ऋाखीर में उन्होंने यह रास्ता दिखाया था श्रीर उस रास्ते को हमने नही अपनाया, यह आप भूल जाते है। महात्मा गांधी का नाम लेना ठीक नही है, इस दलदल में महारमा गाधी को हम खीचना नही चाहते । क्टपा कर के ग्राप इतना ही सोचिये कि महात्मा गांधी ने क्या कहा था ग्रौर क्या नही कहा था।

तो मेरे कहने का मतलब यह है कि आज यह बीमारी गावों तक पहुंच गई है, बिना पैसे के ग्राम-पंचायतों तक का चुनाव नही हो सकता है। ग्राप करप्शन की बात करते है मगर करप्शन कहां नही है? व्यापार में, बंधे में, रोजगार मे, दूकान मे, सब जगह है, कहां नहीं हैं? इसको तो ग्राप करप्शन ही कहियेगा? जब बीमारी इतनी फैल जाये तब उससे बचने के लिये रामबाण उपाय ही हमें खोजना चाहिये ग्रीर जरूरत पड़े तो हमें ग्रापरेशन भी करना होगा।

श्री शीलभद्र याजी : डंडा चाहिये । श्री देवकीनन्दन नारायण : डंडे से काम नहीं चलेगा ।

श्री शीलभद्र याजी: उसी से चलेगा।
श्री देवकीनन्दन नारायण: डंडे सं काम
नहीं चलेगा। मैं डंडे को मानने वाला नहीं हूं,
यह श्राप भी जानते हैं। मैं मानने बाला हूं
हृदय परिवर्तन में, कनवर्शन ग्रॉफ हार्ट में ।

## [श्री देवकीनन्दन नारायण]

हमें पैसों की गुलामी की ब्रादत छुटानी होगी ब्रीर उसके लिये लोगों में नैतिक ताकत लानी होगी, लोगों के हुदय में ताकत लानी होगी ताकि दिली ताकत से वह भागवानों के पैसे का सामना कर सकें।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

यदि ग्राप को गरीबों को ग्रपने पैरों पर खड़ा करना है तो उनको स्वाभिमानी बनाइये, उन के दिलों को मजबूत बनाइये और उन को सिखलाइये कि ईमानदारी क्या चीज है, सत्य क्या चीज है, उन्हें बताइये कि किस तरह से ग्रपनी बुराइयों से वह ग्रौर भाइयों का नुक-सान कर सकते है ग्रौर कैसे उन्हें नुकसान से छुड़ा सकते हैं।

मेरी आखीरी प्रार्थना मंत्री महोदय से **4ह ह** कि यह कोई छोटा सवाल नहीं है, यह बहुत बड़ा सवाल है, यह गहरा सवाल है, यह बीमारी सारे देश में फैल गई है और आज तो ऐसी स्थिति है कि इस बीमारी से ईश्वर ही हमें बचा सकता है लेकिन मैं मंत्री महोदय से प्रार्थना करूंगा कि ग्राप गहरी नजर से इसको देखें ग्रौर सोचें. खाली इधर उधर के निर्बन्धों से काम नहीं चलेगा । स्रापको सारी दुनिया को बदलना होगा, ग्रापको हिन्द्स्तान की श्राम जनता को बदलना होगा, उन्हें एजुकेट करना होगा, उनमें ताकत पैदा करनी होगी--सिर्फ एजकेशन से ही काम नहीं चलेगा, बल्कि उनमें दिली ताकत पैदा करनी होगी श्रौर दिली ताकत से ही वह इस बराई का सामना कर सकेंगे। श्री भार्गव जो यह प्रस्ताव लाये उस प्रस्ताव ने हमें यह मौका दिया कि हम यहां इस बीमारी की चर्चा कर सकें ग्रौर इस बीमारी से किस तरह जनता को बचा सकते हैं उसकी भी चर्चा कर सकें। जब यह बिल सरकुलेट हो तब दुनिया और हम ग्राप सब सोचें समझें कि क्या किया जाय । ग्राम जनता में भी जब यह सवाल पहुंचेगा तो हजारों के दिमागों में यह बात पैदा होगी कि इस में से हम किस तरह से निकल सकते हैं। धन्यवाद।

SHRI MULKA GOVINDA REDDY: Mr. Vice-Chairman, the House is really thankful to Mr. Bhargava for having given us an opportunity to this very important question. question of election expenses is one of the important questions in the electoral systems of our country. We have had three general elections for the Lok Sabha and the State Legislative Assemblies and we have gained some experience after gone through these elections. As the hon. Member, Shri Lingam, has put it, the number of voters in the constituencies for the parliamentary elections has increased. So also the number of voters in the Assembly constituencies has increased.

Therefore, it is time that we review the whole situation afresh. When the number of voters that the candidate will have to approach larger than what it was in 1952, then naturally, he has to spend much more than what he had to spend in 1952. There is a case for increasing the maximum that is to be allowed to a candidate to be spent either for a parliamentary constituency or in a State Legislative Assembly constituency. But I do not agree with the proposal of Mr. Bhargava that this matter of filing of election returns should be completely done away with, though I do agree with him that most of the candidates who contest these elections have not the courage to file correct election expenses, because that would attract the disqualification clause in the Representation of the Act. But is it any remedy to allow the candidate to continue to spend large amounts lavishly and continue to corrupt the voters and thus get elected? We have to examine whether this system will be conducive to the preservation of democracy. Mr. Vice-Chairman, as we know, India is the largest democracy in the world. In South-east Asia India is surrounded by countries where democracy has been given the and where dictatorships have assumed power. We should learn th₹ lesson and see that the democracy

that we cherish is preserved and strengthened. For that we must have free and fair elections and money should not have much to say in the conduct of elections.

In 1951, the framers of the Representation of the People Act advisedly inserted certain clauses in this head, "Election Expenses" but in 1956, some of them were amended so that many loopholes were created through which large sums of money could be spent even without deleting this particular clause. The dates with the connivance of the political parties, can spend any amount of money without any restriction. Though the limit that is prescribed under the Act is Rs. 25,000 for a Parliamentary seat and Rs. 6,000 to Rs 9,000 for an Assembly seat, depending upon the State in which a Member is contesting, expenses incurred by the parties on behalf of the candidates in particular constituencies are not accounted for. Virtually, what Mr. Bhargava wants was conceded by the Government when they amended the Representation of the People Act which they should not have. The political parties now are spending large sums of money, particularly the ruling party which has got power and authority to distribute patronage can afford spend large sums of money. been pleading and again we have that the donation by companies to political parties should be done away with, that the company law should be so amended that donations by companies are not allowed or en-As has been mentioned couraged. by my friends, many courts have already pointed out that these companies donate large sums of money to political parties, particularly to the ruling party, with an ulterior motive and this was clear in the statement that was filed by Tata Sons in the High Court of Bombay. Whatever may be the high ideals, they are liable to be circumscribed by the impact of influence that these companies and big business concerns will have. If you want to save democracy from the clutches of big business concerns and from the clutches of exploiters, it is but necessary to see that this particular provision in the company law is so amended as not to allow donation by public companies to political parties any further.

Mr. Vice-Chairman, the Second Report of the Election Commission, after having gone through two general elections, gives certain important facts as to how some of the candidates were not able to file election returns and how they were disqualified. They have also pointed out the need for amending the Act so that expenses that are now permitted to be incurred by candidates are slightly increased instead of doing away with that provision at the present moment. They want more restrictions to be imposed because the amendment of 1956 had so much liberalised the provisions that so many loopholes were available to the candidates to spend as much they wanted. If this Bill is accepted, and if this particular clause is deleted from the Representation of the People Act, then it would mean that the entire chapter on corrupt practices that is now adumbrated in this Act would have to be deleted. The candidate can very well go on corrupting the voters to any extent possible. It is not that they are not doing it now; they are doing it under certain limitations but if these limitations were removed then they would spend as much as they like.

It is, therefore, necessary for us to see that the voters are not corrupted. I know they are being corrupted now. Mr. Kureel gave us instances of how the poor voter is paid some sum so that he would vote for a particular candidate or a party, how drink and other things play a vital role in influencing the voters in general or byelections. My charge is that the Government has failed in its primary duty. After having been in power for the last sixteen or seventeen years,

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it has not educated our voters with regard to their rights and responsibilities. We have seen. Mr. Vice-Chairman, that about fifty to fiftysix per cent. of the voters go to the polls during elections. I am sorry to say that in most of the constituencies the intelligentsia does not go to the polls at all. This section also has failed in its duty to the country but the Government has failed miserably in not having educated our voters with regard to their rights and responsibilities, particularly with regard to their right to elect representatives once in five vears who will either safeguard or jeopardise their interests. I plead that more effective steps should be taken by the Government to educate our voters properly in regard to their rights and responsibilities

Mr. Vice-Chairman, we have said that the ruling party has come to power with a minority vote, with less than fifty per cent of the vote. In effect, it does not represent the majority of the people of this country. So, the time has come for us to decide whether we should not think of revising the very electoral system, the system of voting and whether we should not introduce the system of proportional representation. Mr. Vice-Chairman, Mr. Mani pointed out that if the candidates are asked to file their election returns with an affidavit, most of the candidates would be obliged proper election returns. That one of the provisions which existed in the enactment of 1951 but, for reasons best known to the Government, this was amended in 1956. I read page 182:

"Under the old law, a candidate had to make a declaration on oath before a Magistrate and file it along with the return of his election expenses. This declaration has been dispensed with."

This is a very wholesome clause, a very useful one, which will act as a deterrent on the erring candidates. It

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would be better, if the present Act is amended, to include this provision that was deleted from the Act in 1956.
Under the 1951 Act whatever expenses were to be incurred by a political party were to be included in the election returns filed by the candidate but in 1956 it was removed. This is what the Election Commission says:

"The result is that no expense, however large the amount may be, which is incurred by a party organisation in furthering the prospects of a candidate supported by it is required to be entered in the account of the election expenses of the candidate so long as he can make out that such expense was not authorised by him or by his election agent."

Under this any amount of money can be spent by a candidate or by a party in an assembly election or in a parliamentary election. So the power of money will be so effective that the merit of the candidate is taken away and many a time the illegal practices that will be resorted to by the candidate or by the party will pay rich dividends and defeat the very purpose of democracy, the very purpose elections. (Time of free and fair bell rings.) This is a Bill. Mr. Vice-Chairman on which I can speak as long as I like.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are other speakers.

SHRI MULKA GOVINDA REDDY: I know it can be continued on the next non-official day.

The Commission has also recommended that the maximum limit of election expenses may for instance be revised liberally to a higher figure and all expenditure incurred on behalf of the candidate by his party or his well-wishers with his constructive consent may be made accountable

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This is a very salient recommendation made by the Commission and Government should think of amending the Representation of the People Act to include this salient provision so that you can limit the election expenses to be incurred by a candidate in a particular constituency. I would also suggest that it should be made obligatory on the candidate when he files his nomination paper to file a declaration of his assets both movable and immovable. Then you will come to know the worth of the candidatethe financial aspect—before he entered into the election field and after he completes the election process you will come to know how much money he has spent. This is one of the ways by which the election expenses of candidates can be checked. This you should do if you are really sincere that democracy in India should thrive, that democracy coupled with the objective of a socialist society should thrive, that the power of money bags should be curtailed, that there should be fair and free elections without the help of Big Business without resorting to helping big industrial concerns and getting good rewards from them; otherwise democracy will be a mockery and will be in name only.

I would like to quote an instance. Under this Act the election expenses for an Assembly candidate in Uttar Pradesh is limited to Rs. 9,000. K. D. Malaviya, former Minister of Mines and Fuel collected Rs. 10,000 from Serajuddin & Co. which is more than the legal limit that has been allowed by the Act. Thus he himself, may not be directly but indirectly. has committed a corrupt practice,

SHRI LOKANATH MISRA: That is only one of the known sources. There may be many others too.

SHRI MULKA GOVINDA REDDY: New, this is one instance. There are so many other instances which have light. Only the come to day the Home Minister was pleased to accept that there was another entry of Rs. 50,000 as having been paid to the former Secretary of Mr. Malaviya which  $ma_{\mathbf{v}}$ been meant for election purposes or for some other purpose. So this is very important. If you want to prevent the ruling party....(Interruption).....or the Ministers in authority-whoever he is, whether he is a PSP Minister or a Congress Minister—from encouraging such marketeers and unsocial elements you should prevent them from taking donations from industrial concerns and companies so that they will not be obliged to go out of the way in helping these unsocial elements and big business. Therefore, it is necessary that we should fix a limit. It is already there; if necessary we may increase it but the elections should be as cheap as possible, otherwise it will not be a battle of parties or battle of ideologies but it will be a battle of resources and it is not going to be a good augury for Indian democracy. With these words, I close my speech. Thank you.

SHRI M. GOVINDA REDDY sore): Mr. Vice Chairman, the provisions of the Representation of the People Act limiting election expenses have a salutary principle behind them. The object of incorporating principles as explained by Wadia is to see that representation of the people is not within the reach only of a few who have ample means but is within the reach of those who have either moderate means or have no means at all. It is just with this pious object that these principles have been incorporated and our experience in these three elections shows that the object of incorporating these principles has not been achieved. Elections have been becoming more and more expensive and it is becoming more and more impossible for people of moderate means to seek the opportunity of representing the people. It is only people with ample means, big money bags, that can hope to come unless they belong to organised parties. Even in organised parties also, as was being mentioned by an hon. Member who [Shri M. Govinda Reddy.] spoke before me, the eye is for one's pocket and not for the merit so much so that the man who really wants to represent the people, who comes from the masses, and who can really give them the best service, is put beyond the pale of representation. This is our experience.

Now, we have to see first whether these provisions are enforceable and secondly whether they are really enforced. They are enforceable in the sense that election returns are made obligatory to be submitted. That is true; in that respect these provisions are enforceable but are they really enforced in the spirit and the letter of the law? Nobody can say they are enforced in the spirit and the letter of the law. That is because no election return—perhaps in cases if not, all,-conforms to reality. That is why very many Members have dwelt upon this at length to show that it has not been practicable to submit true returns of election expenses or that it is not a fact these provisions have been complied with. If that is so, the fact which agitates the mind of some of the Members, and has surely agitated the mind of Mr. Bhargava is in a young democracy like that of India where there is urgent need for setting up good traditions before the people, are we setting up a good tradition making it openly known to the entire mass of the people that those who go to frame legislation go there themselves by violating the law? Is this a good tradition? Is this something which deserves to be placed before the people or should we do something about it or not? If legislators, those who go to frame legislation whose hands the destiny of the country lies, are the first people to violate the law, then are the people receiv-Can we expect ing proper training? a generation, laying their foundations upon such a political training as this in the election campaign, to play the role of a good, true and honest citizen? It is this that we have to look into, not the financial aspect. I

do not think that any Member would say that this is a position which should be tolerated. It should be remedied.

Now, I will come to examine whether it is practicable at all. As some Members, who have spoken before me, have said, our people are not used accountancy. The majority of them coming particularly from the rural areas are not used to accountancy. Our constituencies are Then, the time given for carrying on an election campaign is small, it is little. During this period is it possible for a person to keep an exact account? A man may be scrupulously honest. A candidate may be scrupulously honest, Maybe his election forget to bring to his agent may notice one item of expenditure or forget to furnish him two or three vouchers and maybe his opponent or rival knowing this fact will bring him into trouble. It is not practicable to keep true and exact accounts even if one really intends to be very honest.

Thirdly, it is also not practicable to limit the expenditure to the present levels in most of the constituencies. Wherever there is an organised party fighting it is possible to limit it, but where there are strong rivals have plenty of money to spend and who know fully well that these provisions of the Representation of the People Act are really not enforceable Act and that they cannot be taken to task for submitting false returns, it is not practicable. So, when he comes and spends freely, the candidate who has taken some risk in contesting and spending money, cannot afford to lose the constituency on that account. So, he will have to spend. All possibilities have to be considered.

Now, in order to prevent such a state of affairs, it is very difficult to find a solution. There is one solution and that is the lure of money should be taken away. The socialist countries have done this trick. Beyond a certain sum money cannot fetch anything there and, therefore, there is no temptation for them to earn more

money. But we are far from that stage. Now, the next thing is the office of a member of a legislature, either member of a State Legislature or a Member of Parliament, is influential. As long as the Government enters into every sector of the life of the individual and as long as these positions are positions of influence, they are tempting places and we cannot render them less influential as long as the object of the Government is social welfare. So that is also not possible.

The next solution would be better examples, examples of selfless men contesting elections and serving the public in the right spirit as in England. For example, in England, if a candidate is not willing, the people of the constituency go and petition to him, wait on deputation and request him to represent them. Then, they collect funds and carry on the campaign for him. Such a happy position we cannot dream of because such selfless, devoted examples are few. Even in organised parties the examples are few. If there are many such examples, it is possible that the people will see those examples and thus get wise. They will not give their support to money or monied people if they are not desirable but such a position is not there.

Then the only other possibility is for the respective political parties to come together and evolve a code of conduct in this matter to see that their candidates give proper election returns and carry on a decent election campaign. From what we have seen of political parties, including mine, I do not exempt mine, such a step is not possible. There was an attempt made for the political parties to come together just before the last election to evolve a code of conduct, but I do not think it came to much. If such a position could be brought about, if a code of conduct could be evolved, it is possible that a salutary atmosphere could be created, but I do not think in

the present position of the political parties such a solution could be achieved.

Now, some hon. Members were referring to political education that we should give to the people. Well as I told you, the political education that we are giving in our election campaigns is not of the right sort. the position is really hopeless. It looks as though we have to carry on as we are and time alone can educate the voting public. We see improvement in the mentality of the electorate from the First Election to the Second Election and from the Second to the Third Election. In the last two elections, we have seen that some individuals, however powerful they were, however influential they were. however much they spent-if they were not desirable-were repulsed by the electorate. There have been such instances. think the electorate is getting wise on those lines and time may perhaps give them better education. If this Bill is sent for circulation- and I am for sending it for circulation-I am sure the people will not be for deleting these provisions. That is because they do not want the monied people to get the field of election entirely for themselves. Whatever it is, it is good to assess public opinion and be guided by public opinion,

Thank you, Mr. Vice-Chairman.

SHRI LOKANATH MISRA: Mr. Vice-Chairman, I rise to oppose Bill. When I hear Congressmen quoting Gandhiji, it reminds me of a saying in English, namely. "Devil quoting the Scripture". Those who follow his principles ought to quote him, but you have forfeited that and when it pavs dividends the Congress Party takes advantage of Gandhiji's name. When it comes to living up to his principles, those are left in the air. So much so, here is a piece of legislation which contemplates to omit an innocent restriction like the submission of election returns The rules are not as stringent as they ought to be. Under the Representation of the People Act,

## [Shri Lokanath Misra.]

the candidates only are supposed to file election returns, while the party does not have to take any responsibility about it. The party can spend any amount and the candidate will escape under the pretext that all other expenditure which has not been included in his election expenses account, has been spent by the party and not by himself and that he does not know anything about it. In regard to this I shall quote something which has already been quoted once in this House. It is the statement of one of our ex-Chief Ministers of Orissa, Shri Naba Krushna Choudhury who is otherwise a very respected man in this country, and he is now one of the topmost leaders in the Bhoodan movement. He says:

"Securing funds from big businessmen for winning the elections not only resulted in the filing of false election returns when actual expenses were much higher than permissible statutory limits but also led to the keeping of duplicate accounts to conceal such transactions from tax collectors . . Emphasizing that no businessman would part with his money without expecting something in return, Mr. Chaudhury felt Congress leaders were encouraging businessmen to indulge in such practices."

This leads us to believe that the double-edged weapon of corruption works both ways simultaneously. The ruling party which is collecting funds from the capitalists is corrupting both the sectors, the capitalists as well as the voters Not that they corrupt any one of them, but simultaneously they corrupt both. By exacting funds, by milking the companies and enterprises to the maximum extent, they corrupt them because, as has been said earlier by my revered friend, Prof. Wadia, under the present economic circumstances in the country, each businessman has to look forward to the Government for a certain quota or licence or permit without which he cannot go

a step forward. If he has to set up a new factory, he has to look to the Government for the permission for it, then for the licence, for cement, for rods, and for a number of other things that are necessary for bunding the factory. Further he has to look to the Government for raw materials. Then he has to be on the watch regarding the labour legislations and their compliance. Naturally, if the entire Government machinery is not kept in good humour, each step will be a step of horror for him. So, between incurring the displeasure of the ruing party and parting with funds each businessman would prefer to part with funds rather than incurring the displeasure of the ruling party. That is how corruption has crept in. businessman chooses to become a blackmarketeer. No businessman wishes to indulge in malpractices unless he is forced to do that. Under the circumstances, when he is pressed to pay much beyond his capacity he has to pay it or else the only other alternative left to him is that he has to incur the displeasure of the ruling party and the rulers. Naturally, he prefers the first, and he tries to find out ways and means to replenish whatever has been paid to the ruling party, and the ruling party shuts its eyes to all this till somebody from the opposition raises the issue. And only when it becomes very difficult for the ruling party to conceal it, then it comes with a flash of news that some malpractice has been unearthed. Unless this law becomes more stringent, we will go on corrupting the businessmen. On the other hand what happens? When the money is collected, it is to be spent for the elections. After its taste of power, the Congress Party is now thinking to perpetuate itself whatever may be the means. At least that is one of the lessons that the Congress Party has learnt from the Communist Party; that is the only one lesson. Whatever may be the means, we must stick to power. Even if it means that the entire country gets corrupted, it does not matter if we can perpetuate ourselves Particularly in my state, Sir, what his come

to my notice is that contractors were appointed to get ballot papers. Villages now have political contractors to get the ballot papers, and each ballot paper is paid according to the number of voters that will vote in favour of the ruling party.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHENDRA MISRA): When was it practised?

SHRI LOKANATH MISRA: It was practised during the mid-term elections, during the parliamentary elections and even during the bye-elections where I had been there myself.

SHRI BIBUDHENDRA MISRA: I would like to correct the hon. Member. He ought to know that the ballot paper cannot be brought out now. It has to be marked in the presence of the returning officer. My friend in his ignorance said that.

SHRI LOKANATH MISRA: I am coming to that. That is not very difficult, even now I will explain it. I am sorry to mention this. I had been to all the bye-elections.

SHRI A. M. TARIQ (Jammu and Kashmir): Was it marked as Swatantra ballot paper?

SHRI LOKANATH MISRA: It was marked as Kashmiri ballot paper. I am sorry to say that I had been to the bye-elections in Orissa, whereas my hon. friend, the Minister, had not. I had the privilege of going and working in the elections because I happened to be the President of the District Swatantra Party.

SHRI M. GOVINDA REDDY: How did it happen?

Shri LOKANATH MISRA: It is happening. That is what I was going to explain. He did not allow me to explain. This was evident again from the forecast that the ruling party made and it was actually tallying with the figures which came out. Supposing a forecast is made that

their candidate is going to win with 12 000 votes, in actual practice you get the election results the next day that the candidate has won with 12,000 votes. Without appointment of contractors...

SHRI M. GOVINDA REDDY: Everywhere that is possible.

SHRI LOKANATH MISRA: This does not become possible unless this is done...

SHRI SHEEL BHADRA YAJEE: We are discussing the Bill and not the ballot paper. It is all irrelevant.

SHRI LOKANATH MISRA: seems that Mr. Yajee does not probably follow the proceedings. cause we are discussing election returns because We are discussing how it affects the people, naturally these things to come in If Mr. Yajee does not follow the proceedings. I would request him to follow the proceedings at least if he sits in the House. (Interruption). The ballot paper can now be taken only because it is sealed in the presence of the presiding officer, and a separate apartment is allotted where they have to mark it. and after marking it they take it out. I have also taken the information from the different villages where I happened to go.

SHRI M. P. BHARGAVA: What were your representatives doing then?

SHRI LOKANATH MISRA: Our candidates did not have the money bags. That is what I am coming to. You must allow me to say that.

SHRI A. M. TARIQ: I would like to know from him . . . (Interruptions).

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let him proceed.

SHRI LOKANATH MISRA: The hon.
Members would kindly leave it to
the Minister to reply. Let them not
reply themselves.

SHRI A. M. TARIQ: I would like to have one information from him. Does he mean that all Swatantra candidates are sleeping beauties and they do not know what is happening?

Shri LOKANATH MISRA: We left the Congress beauties as they were. Because they were beauties they were left, who would adorn all the legislatures, that is why we left them. Then, Sir there is a news item in The Hindustan Times' which does not come from the Swatantra Party nor can it be objected to by the hon. Members of the Congress Party here because it comes from one of their top men. It is a news item from New Delhi. It says:—

"A clash between Mr. K. Hanumanthaiya, former Mysore CM, and the West Bengal Congress leader, Mr. Atulya Ghosh, over the means adopted by Congressmen to acquire position occurred at the All-India Congress Committee session today."

## (Interruption)

We had the privilege of having such an ambitious man in Orissa. The news item goes on:

"Mr. Hanumanthaiya said that he had heard that a Chief Minister had attained his position by 'spending a few lakhs.' He had also heard that if one could spend a few crores one could even become the Prime Minister."

That is where the ruling party stands. (Interruption). I said that we had the privilege of having an ambitious man in Orissa. He is no longer the Chief Minister there. I am happy he is ambitious enough. (Interruption).

THE VICE-CHAIRMAN (SHRI ARBAR ALI KHAN): Please do not interrupt.

SHRI LOKANATH MISRA: I would point out one thing, Sir. Any irrelevancy that occurs in my speech is due to my Congress friends because they provoke me to say something in answer to their interruptions.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You stand up to their provocation.

SHRI M. GOVINDA REDDY: You are not bound to utter irrelevant things.

SHRI LOKANATH MISRA. This is where we have come to. If in a democratic set-up money bags are counted as the factors to finally determine who the elected member would be, then naturally, the ambitious man can boast of becoming the Prime Minister one day and if there is a competition between this ambitious gentleman and Messrs. Birlas, he has to withdraw himself in the contest because there would be other people capitalists, who can get into the Prime Minister's shoes more easily through this method. Is it where we are heading to? And here is somebody from the Congress who boasts of it. He knows naturallv the weaknesses. He knows where the soft spots are. I would like to have very stringent measures. here is somebody who wants to relax even the least restriction that we have in this connection. (Interruption).

THE VICE-CHAIRMAN (SHRI ARBAR ALI KHAN): No. no. don't interrupt.

SHRI LOKANATH MISRA: Therefore, I would impress upon the hon. Members not to be guided by all the arguments put forward for the elimination of this provision. But on the other hand, if we want to check corruption among the capitalists, if we want to check corruption among the voters and if we want to strengthen the democratic set-up, in the country, then we need much more stringent measures. Even we can go to the extent of punishing offenders with rigorous imprisonment for ten or five years if he submits a wrong election return. As has been suggested by Shri Mani, if he does it on an affidevit, it is by far better because that would probably solve the problem. Now, as it is, no candidate who files his election return on wrong figures can be prosecuted but once he makes

it on an affidavit, then prosecution can be launched against him.

SHRI MULKA GOVINDA REDDY: What about Rs. 150?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let him go on.

SHRI LOKANATH MISRA: One thing more. The hon. Member who has brought forward this Bill gives us an explanation that since everybody is exceeding the limit, we should do away with it. But I am not satisfied with that explanation. Now, Sir, thieving is punishable but all the same there are so many thieves. Would that guide us in eliminating punishment for thieving? On the other hand, we must make the law more stringent. People are exceeding the limit and the Government is helpless about it, that is no argument to be put forward for the elimination of this innocent restriction. Naturally, I oppose

SHRI N. VENKATESWARA (Andhra Pradesh): Sir I rise to support the Bill moved by my hon. friend, Shri Bhargava. As has been pointed out by more than one Member from both sides of the House, ours is the biggest democracy in the world fact, it is the biggest democracy history. In a fine speech full of relevant facts, my hon, friend Shri Lingam mentioned that as many as 20 million voters were going to the polls in our country. It is obviously a slip of the tongue; I am sure what he meant was 20 crores of people. the population of the United States is about 18 crores. The population of the U.S.S.R. is about 20 crores. Our voters are thus as numerous as the populations of these two mighty countries of the world. When millions and millions of voters are there, our constituencies are bound to be large As Shri Lingam himself has pointed out, our Parliamentary constituency is five times as big as that of Great Britain. A candidate either for our Assembly constituency or for our Parliamentary constituency has to cover hundreds of miles and has to meet thousands of people. For him to approach each individual voter and then to appoint his election agents at every polling booth, is no easy matter and the expenditure involved is necessarily heavy. No candidate, however scrupulous and honest he may be, would be able to confine himself strictly within the prescribed limit of expenditure. Under these circumstances, most candidates are now obliged to underestimate their expenditure while submitting their returns. As it was pointed out by Shri Bhargava in the Statement of the Objects and Reasons for his Bill, this is taking place on a very large scale. It is I believe, Sir, no exaggeration to say that 99 per cent. of the candidates are not now submitting correct returns.

Now. Sir, in countries where there is only one party and only one candidate for each constituency, it is easy for one not to spend much on his election campaign. Also, in those countries with the so-called countries of guided democracy or controlled democracy, where the franchise limited to a few thousands of people, it is easy not to spend much. when we are trying to establish in our country a real democracy based on adult franchise, with crores and crores of voters, the election expenditure is bound to be rather large.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You will continue your unfinished speech on the next Bill day. The House stands adjourned till 11 A.M. on Monday, the 2nd of December, 1963.

The House then adjourned at five of the clock till eleven of the clock on Monday, the 2nd December 1963.